



LOK SABHA DEBATES

(Part I — Proceedings with Questions and Answers)

The House met at Eleven of the Clock

Friday, March 24, 2023 / Chaitra 3, 1945 (Saka)

HON'BLE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shrimati Rama Devi

Dr. Kirit P. Solanki

Shri Rajendra Agrawal

Shri Kodikunnil Suresh

Shri A. Raja

Shri P.V. Midhun Reddy

Shri Bhartruhari Mahtab

Shri N.K. Premachandran

Dr. Kakoli Ghosh Dastidar

LOK SABHA DEBATES

PART I – QUESTIONS AND ANSWERS

Friday, March 24, 2023 / Chaitra 3, 1945 (Saka)

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LOK SABHA DEBATES

(Part II - Proceedings other than Questions and Answers)

Friday, March 24, 2023 / Chaitra 3, 1945 (Saka)

LOK SABHA DEBATES

PART II – PROCEEDINGS OTHER THAN QUESTIONS AND ANSWERS

Friday, March 24, 2023 / Chaitra 3, 1945 (Saka)

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(1100/MK/RK)

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1100 बजे

(माननीय अध्यक्ष पीठासीन हुए)

... (व्यवधान)

माननीय अध्यक्ष : प्रश्न संख्या 341.

प्रो. सौगत राय जी ।

... (व्यवधान)

1100 बजे

(इस समय श्री बी. मणिकम टैगोर, सुश्री एस. जोतिमणि और कुछ अन्य माननीय सदस्य आकर पटल के निकट खड़े हो गए।)

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, मेरा आपसे आग्रह है कि सदन चले। सदन न चलने से मेरा मन दुःखी होता है। अगर आप सदन की कार्यवाही नहीं चलाना चाहते हैं तो सदन की कार्यवाही आज बारह बजे तक के लिए स्थगित की जाती है।

... (व्यवधान)

1101 बजे

तत्पश्चात् लोक सभा बारह बजे तक के लिए स्थगित हुई।

(1200/SJN/PS)

1200 बजे

लोक सभा बारह बजे पुनः समवेत हुई।
(श्री राजेन्द्र अग्रवाल पीठासीन हुए)

1200 बजे

(इस समय सुश्री एस. जोतिमणि, श्री बैन्नी बेहनन और कुछ अन्य माननीय सदस्य आकर पटल के निकट खड़े हो गए।)

... (व्यवधान)

स्थगन प्रस्ताव की सूचनाओं के बारे में विनिर्णय

माननीय सभापति : माननीय सदस्यगण, कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। माननीय अध्यक्ष जी ने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

... (व्यवधान)

सभा पटल पर रखे गए पत्र

1200 बजे

माननीय सभापति : अब पत्र सभा पटल पर रखे जाएंगे।

श्री अर्जुन राम मेघवाल जी।

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : महोदय, श्री श्रीपाद येसो नाईक जी की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) (एक) कलकत्ता डॉक लेबर बोर्ड, कोलकाता के वर्ष 2021-2022 के वार्षिक प्रशासन प्रतिवेदन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) कलकत्ता डॉक लेबर बोर्ड, कोलकाता के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

... (व्यवधान)

जल शक्ति मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (श्री प्रह्लाद सिंह पटेल)
: महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) (एक) राष्ट्रीय खाद्य प्रौद्योगिकी, उद्यमशीलता एवं प्रबंधन संस्थान, तंजावुर के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) राष्ट्रीय खाद्य प्रौद्योगिकी, उद्यमशीलता एवं प्रबंधन संस्थान, तंजावुर के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

... (व्यवधान)

HON. CHAIRPERSON: No, please do not show any placard.

... (Interruptions)

HON. CHAIRPERSON: Please go back to your seats.

... (Interruptions)

रेल मंत्रालय में राज्य मंत्री; कोयला मंत्रालय में राज्य मंत्री तथा खान मंत्रालय में राज्य मंत्री (श्री दानवे रावसाहेब दादाराव) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
 - (एक) भारतीय रेल वित्त निगम लिमिटेड तथा रेल मंत्रालय के बीच वर्ष 2022-2023 के लिए हुआ समझौता ज्ञापन।
 - (दो) मुंबई रेल विकास निगम लिमिटेड तथा रेल मंत्रालय के बीच वर्ष 2022-2023 के लिए हुआ समझौता ज्ञापन।
 - (तीन) भारतीय रेलटेल निगम लिमिटेड तथा रेल मंत्रालय के बीच वर्ष 2022-2023 के लिए हुआ समझौता ज्ञापन।
 - (चार) इस्कॉन इंटरनेशनल लिमिटेड तथा रेल मंत्रालय के बीच वर्ष 2022-2023 के लिए हुआ समझौता ज्ञापन।
 - (पांच) रेल विकास निगम लिमिटेड तथा रेल मंत्रालय के बीच वर्ष 2022-2023 के लिए हुआ समझौता ज्ञापन।
 - (छह) कोंकण रेल निगम लिमिटेड तथा रेल मंत्रालय के बीच वर्ष 2022-2023 के लिए हुआ समझौता ज्ञापन।

- (सात) भारतीय रेल खानपान और पर्यटन निगम लिमिटेड तथा रेल मंत्रालय के बीच वर्ष 2022-2023 के लिए हुआ समझौता ज्ञापन।
- (आठ) ब्रेथवेट एण्ड कंपनी लिमिटेड तथा रेल मंत्रालय के बीच वर्ष 2022-2023 के लिए हुआ समझौता ज्ञापन।
- (नौ) भारतीय कंटेनर निगम लिमिटेड तथा रेल मंत्रालय के बीच वर्ष 2022-2023 के लिए हुआ समझौता ज्ञापन।
- (दस) राइट्स लिमिटेड तथा रेल मंत्रालय के बीच वर्ष 2022-2023 के लिए हुआ समझौता ज्ञापन।
- (2) रेल अधिनियम, 1989 की धारा 199 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
- (एक) रेलवे रेड टैरिफ (संशोधन) नियम, 2023 जो 7 फरवरी, 2023 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 83(अ) में प्रकाशित हुए थे।
- (दो) कोलकाता मेट्रो रेल सामान्य (संशोधन) नियम, 2023 जो 15 फरवरी, 2023 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 100(अ) में प्रकाशित हुए थे।
- (3) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
- (एक) राष्ट्रीय उच्च गति रेल निगम लिमिटेड, नई दिल्ली के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।
- (दो) राष्ट्रीय उच्च गति रेल निगम लिमिटेड, नई दिल्ली का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।
- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
- (5) (एक) एनआरटीयू फाउंडेशन, नई दिल्ली के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) एनआरटीयू फाउंडेशन, नई दिल्ली के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

... (व्यवधान)

रक्षा मंत्रालय में राज्य मंत्री तथा पर्यटन मंत्रालय में राज्य मंत्री (एडवोकेट अजय भट्ट) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) (एक) छावनी बोर्ड के वर्ष 2021-2022 के वार्षिक प्रशासन प्रतिवेदन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
 - (दो) छावनी बोर्ड के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिंदी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
- (3) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
 - (क) (एक) आर्मर्ड व्हीकल्स निगम लिमिटेड, चेन्नई के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।
 - (दो) आर्मर्ड व्हीकल्स निगम लिमिटेड, चेन्नई का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।
 - (ख) (एक) टूप कम्फर्ट्स लिमिटेड, कानपुर के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।
 - (दो) टूप कम्फर्ट्स लिमिटेड, कानपुर का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।
 - (ग) (एक) इंडिया ऑप्टेल लिमिटेड, देहरादून के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।
 - (दो) इंडिया ऑप्टेल लिमिटेड, देहरादून का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।
 - (घ) (एक) ग्लाइडर्स इंडिया लिमिटेड, कानपुर के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।
 - (दो) ग्लाइडर्स इंडिया लिमिटेड, कानपुर का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।
- (4) नौसेना अधिनियम, 1957 की उप-धारा 11 के साथ पठित धारा 184 के अंतर्गत जारी अधिसूचना सं. का.नि.आ. 24(अ) जो 21 दिसम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा यह अधिसूचित किया गया था कि भारतीय नौसेना में भर्ती अग्निवीर भारतीय नौसेना में विद्यमान वर्तमान किसी अन्य रैंक से अलग एक विशिष्ट रैंक में होंगे और यह भारतीय नौसेना में सबसे कनिष्ठतम रैंक होगा, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

... (व्यवधान)

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : महोदय, श्री भगवंत खुबा जी की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
 - (एक) एचआईएल (इंडिया) लिमिटेड, नई दिल्ली के वर्ष 2021-2022 के कार्यक्रम की सरकार द्वारा समीक्षा।
 - (दो) एचआईएल (इंडिया) लिमिटेड, नई दिल्ली का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
- (3) (एक) कीटनाशक सूत्रीकरण प्रौद्योगिकी संस्थान, गुरुग्राम के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
 - (दो) कीटनाशक सूत्रीकरण प्रौद्योगिकी संस्थान, गुरुग्राम के वर्ष 2021-2022 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।
- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
- (5) (एक) केंद्रीय पेट्रोरसायन अभियांत्रिकी एवं प्रौद्योगिकी संस्थान, चेन्नई के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
 - (दो) केंद्रीय पेट्रोरसायन अभियांत्रिकी एवं प्रौद्योगिकी संस्थान, चेन्नई के वर्ष 2021-2022 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।
- (6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

... (व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Guwahati, for the year 2021-2022, along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Guwahati, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Nagpur, for the year 2021-2022, along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Nagpur, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Kalyani, for the year 2021-2022, along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Kalyani, for the year 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raipur, for the year 2021-2022, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raipur, for the year 2021-2022.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2021-2022, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2021-2022.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)
 - (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Jodhpur, for the year 2021-2022, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Jodhpur, for the year 2021-2022.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13)
 - (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Patna, for the year 2021-2022, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Patna, for the year 2021-2022.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

- (15) A copy of the Food Safety and Standards (First Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.33(E) in Gazette of India dated 20th January, 2023, under Section 93 of the Food Safety and Standards Act, 2006.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2021-2022.
- (ii) Annual Report of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2021-2022, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Goa Antibiotics and Pharmaceuticals Limited, Goa, for the year 2021-2022.
- (ii) Annual Report of the Goa Antibiotics and Pharmaceuticals Limited, Goa, for the year 2021-2022, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the HLL Infra Tech Services Limited, Thiruvananthapuram, for the year 2021-2022.
- (ii) Annual Report of the HLL Infra Tech Services Limited, Thiruvananthapuram, for the year 2021-2022, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2021-2022, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2021-2022.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20)
 - (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raebareli, for the year 2021-2022, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raebareli, for the year 2021-2022.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22)
 - (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bathinda, for the year 2021-2022, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bathinda, for the year 2021-22.

- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Mangalagiri, for the year 2021-2022, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Mangalagiri, for the year 2021-2022.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Rishikesh, for the year 2021-2022, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Rishikesh, for the year 2021-2022.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 2021-2022, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 2021-2022.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2021-2022.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Health Systems Resource Centre, New Delhi, for the year 2021-2022.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2021-2022.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2021-2022, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2021-2022.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Pasture Institute of India, Coonoor, for the year 2021-2022, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasture Institute of India, Coonoor, for the year 2021-2022.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38)
 - (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2021-2022, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2021-2022.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40)
 - (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhopal, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhopal, for the year 2021-2022.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42)
 - (i) A copy each of the Annual Reports (Hindi and English versions) of the All India Institute of Medical Sciences, Bibinagar, for the years 2019-2020 and 2021-2022, alongwith Audited Accounts.
 - (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bibinagar, for the years 2019-2020 and 2021-2022.
- (43) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44)
 - (i) A copy of the Annual Report (Hindi and English versions) of

the All

India Institute of Medical Sciences, Rajkot, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Rajkot, for the year 2021-2022.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Tuberculosis & Respiratory Diseases, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Tuberculosis & Respiratory Diseases, New Delhi, for the year 2021-2022.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF AYUSH (DR. (PROF.) MAHENDRA MUNJAPARA): Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2021-2022, along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2021-2022, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Protection of Child Rights, New Delhi, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

... (*Interruptions*)

MESSAGE FROM RAJYA SABHA

SECRETARY GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 13th March, 2023 adopted the following Motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:-

"That this House resolves that the Rajya Sabha do join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 2023 and ending on the 30th April, 2024 and do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, ten Members from amongst the Members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above Motion, the following ten Members of the Rajya Sabha have been duly elected to the said Committee:-

1. Shri Abir Ranjan Biswas
2. Shri Anthiyur P. Selvarasu
3. Dr. V. Sivadasan
4. Shrimati Phulo Devi Netam
5. Shrimati Kanta Kardam
6. Dr. Sumer Singh Solanki
7. Shri Nabam Rebia
8. Shri Kamakhya Prasad Tasa
9. Shri Samir Oraon
10. Shri Niranjan Bishi'

... (Interruptions)

प्राक्कलन समिति

26वां प्रतिवेदन

श्री निहाल चन्द चौहान (गंगानगर) : महोदय, मैं भारी उद्योग मंत्रालय से संबंधित 'इलेक्ट्रिक व्हीकल (ईवी) नीति का मूल्यांकन' विषय के बारे में प्राक्कलन समिति (2022-23) का 26वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

... (व्यवधान)

सरकारी उपक्रमों संबंधी समिति

विवरण

श्री संतोष कुमार गंगवार (बरेली) : महोदय, मैं सरकारी उपक्रमों संबंधी समिति के की-गई-कार्रवाई प्रतिवेदनों में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई को दर्शाने वाले निम्नलिखित विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :-

- (1) 'भारतीय विमानपत्तन प्राधिकरण (एएआई)' के बारे में पहले प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के बारे में सरकारी उपक्रमों संबंधी समिति का 10वां प्रतिवेदन (सत्रहवीं लोक सभा)।
- (2) 'सेन्ट्रल कोल्फील्ड्स लिमिटेड (सीसीएल)' के बारे में दूसरे प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के बारे में सरकारी उपक्रमों संबंधी समिति का 11वां प्रतिवेदन (सत्रहवीं लोक सभा)।
- (3) 'भारतीय खाद्य निगम (एफसीआई)' के बारे में तीसरे प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के बारे में सरकारी उपक्रमों संबंधी समिति का 12वां प्रतिवेदन (सत्रहवीं लोक सभा)।
- (4) 'नेशनल थर्मल पावर कॉरपोरेशन (एनटीपीसी) लिमिटेड' के बारे में आठवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के बारे में सरकारी उपक्रमों संबंधी समिति का 13वां प्रतिवेदन (सत्रहवीं लोक सभा)।
- (5) 'हिंदुस्तान एंटीबायोटिक्स लिमिटेड (एचएएल)' के बारे में चौथे प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के बारे में सरकारी उपक्रमों संबंधी समिति का 14वां प्रतिवेदन (सत्रहवीं लोक सभा)।
- (6) 'एनबीसीसी (इंडिया) लिमिटेड' के बारे में पांचवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के बारे में सरकारी उपक्रमों संबंधी समिति का 15वां प्रतिवेदन (सत्रहवीं लोक सभा)।

... (व्यवधान)

COMMITTEE ON PETITIONS**42nd to 48th Reports**

SHRI BRIJENDRA SINGH (HISAR): Sir, I beg to present the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Forty-second Report on the representation of Shri Nikhil Verma regarding extension of credit facilities to the local populace of Lakshadweep by State Bank of India, Canara Bank and other Public Sector Banks.
- (2) Forty-third Report on the representation of Shri Praveen Kumar regarding promotion and development of Tourism in Lakshadweep and other important issues related therewith.
- (3) Forty-fourth Report on the representation of Shri Hanuman Beniwal, M.P., Lok Sabha regarding alleged arbitrary sanctioning of road development works under Pradhan Mantri Gram Sadak Yojana (PMGSY-III) in Nagaur Lok Sabha Constituency (Rajasthan).
- (4) Forty-fifth Report on the representation of Shri Deepak Sharma regarding the need for revamping the Training Institute, namely, the Institute of Petroleum Safety, Health & Environment Management [IPSHEM] at Betul, South Goa.
- (5) Forty-sixth Report on the representation of Shri B. S. Narasimhan regarding revision of SAIL Pension Scheme and other issues related therewith.
- (6) Forty-seventh Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Sixteenth Lok Sabha) in their Sixty-eighth Report on the representation of Shri Sanjay Bechan regarding saving the livelihood of millions of tobacco farmers, labourers employed in Kevda and Mentha farming/tobacco industry and harmonization of definition of 'Food' under the Food Safety and Standards Act, 2006.
- (7) Forty-eighth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Seventeenth Lok Sabha) in their Thirty-third Report on the representation of Shri Kailash Gorakh Patil, Chairman, Chopda Taluka Shetkari Sahakari Sootgiri Maryadit, Chopda, Jalgaon (Maharashtra) requesting for release of subsidy, restructure of loans, providing additional working capital from National Cooperative Development Corporation (NCDC) and completion of inspection, etc.

... (*Interruptions*)

अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति

22वां से 24वां प्रतिवेदन

डॉ. (प्रो.) किरिट प्रेमजीभाई सोलंकी (अहमदाबाद पश्चिम) : महोदय, मैं अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति (2022-23) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ :-

(1) 'भारत के संविधान के अनुच्छेद 338(5)(घ) के अधीन प्रस्तुत किए गए राष्ट्रीय अनुसूचित जाति आयोग (एनसीएससी) के वार्षिक प्रतिवेदनों की जांच तथा केंद्र सरकार के अधिकार क्षेत्र में आने वाले मामलों के संबंध में सरकार द्वारा किए जाने वाले उपाय' विषय के बारे में अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति के 30वें प्रतिवेदन (सोलहवीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई- कार्रवाई संबंधी 22वां प्रतिवेदन।

(2) 'राष्ट्रीय अनुसूचित जाति वित्त एवं विकास निगम (एनएसएफडीसी) के कार्यकरण की समीक्षा' विषय के बारे में 23वां प्रतिवेदन (सत्रहवीं लोक सभा)।

(3) 'नवोदय विद्यालयों/केंद्रीय विद्यालयों में प्री-मैट्रिक/पोस्ट-मैट्रिक छात्रवृत्तियों के विशेष संदर्भ में अनुसूचित जातियों तथा अनुसूचित जनजातियों के सामाजिक-आर्थिक विकास में केंद्रीय विश्वविद्यालयों, इंजीनियरिंग कॉलेजों, आईआईएम, आईआईटी, चिकित्सा संस्थानों, आदि सहित स्वायत्त निकायों/शैक्षणिक संस्थाओं की भूमिका' विषय के बारे में अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति के 17वें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 24वां प्रतिवेदन।

... (व्यवधान)

विशेषाधिकार समिति

पांचवां प्रतिवेदन

श्री सुनील कुमार सिंह (चतरा) : महोदय, मैं विशेषाधिकार समिति का पांचवां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

... (व्यवधान)

(1205/SMN/RPS)

STANDING COMMITTEE ON CONSUMER AFFAIRS,

FOOD AND PUBLIC DISTRIBUTION

26th Report

SHRIMATI LOCKET CHATTERJEE (HOOGHLY): Sir, I beg to present the Twenty-sixth Report (Hindi and English versions) of the Standing Committee on Consumer Affairs, Food and Public Distribution (2022-23) on Action Taken by the Government on the Observations/Recommendations contained in the Twentieth Report of the Committee (17th Lok Sabha) on the subject 'Quality Control Cells (QCCs)' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

वाणिज्य संबंधी स्थायी समिति
176वां से 180वां प्रतिवेदन

डॉ. निशिकांत दुबे (गोड्डा): महोदय, मैं वाणिज्य संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :

- (1) 'भारत में ई-वाणिज्य का संवर्धन और विनियमन' के बारे में समिति के 172वें प्रतिवेदन में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 176वां प्रतिवेदन।
- (2) 'विशेषकर दार्जिलिंग क्षेत्र में भारतीय चाय उद्योग को प्रभावित कर रहे मुद्दे' के बारे में समिति के 171वें प्रतिवेदन में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 177वां प्रतिवेदन।
- (3) एक जिला एक उत्पाद (ओडीओपी) सहित जिला निर्यात केन्द्र (डीईएच) पहलों के कार्यान्वयन' के बारे में समिति के 170वें प्रतिवेदन में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 178वां प्रतिवेदन।
- (4) वाणिज्य विभाग, वाणिज्य और उद्योग मंत्रालय की अनुदानों की मांगों (2023-24) (मांग सं. 10) संबंधी 179वां प्रतिवेदन।
- (5) उद्योग और आंतरिक व्यापार संवर्द्धन विभाग, वाणिज्य और उद्योग मंत्रालय की अनुदानों की मांगों (2023-24) (मांग सं. 11) संबंधी 180वां प्रतिवेदन।

STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE
344th to 347th Reports

SHRI TAPIR GAO (ARUNACHAL EAST): Sir, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

1. Three Hundred Forty-fourth Report on the Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Three Hundred Thirteenth Report on the subject 'Promotion of Indian Tourism in Overseas Markets – Role of Overseas Tourist Offices and Indian Embassies'.
2. Three Hundred Forty-fifth Report on the Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Three Hundred Nineteenth Report on the subject 'Progress made in implementation of Sagarmala Projects'.
3. Three Hundred Forty-sixth Report on the Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Three Hundred Twenty-third Report on the subject 'Commission of Railway Safety'.

4. Three Hundred Forty-seventh Report on the Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Three Hundred Twenty-sixth Report on the subject 'Role of Indian Missions Globally for the growth of Tourism in India'.

COMMITTEE ON SUBORDINATE LEGISLATION

26th to 29th Reports

SHRI BALASHOWRY VALLABHANENI (MACHILIPATNAM): Sir, I beg to present the following reports (Hindi and English versions) of the Committee on Subordinate Legislation:-

1. Twenty-sixth Report on the status of framing of Subordinate Legislation viz. Rules/Regulations/Statutes/Ordinances etc. under the National Institute of Design Act, 2014 as amended in 2019.
2. Twenty-seventh Report on the status of framing of Subordinate Legislation viz. Rules/Regulations etc. under various Acts being administered by the Department of Defence in the Ministry of Defence, Government of India.
3. Twenty-eight Report on the status of framing of Subordinate Legislation viz. Rules/Regulations under various Acts being administered by the Department of Fisheries in the Ministry of Fisheries, Animal Husbandry & Dairying and delay in laying of Rules/Regulations.
4. Twenty-ninth Report on Action Taken by the Government on the Observations/Recommendations contained in the Third Report of the Committee on Subordinate Legislation (Seventeenth Lok Sabha).

BUSINESS OF THE HOUSE

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, with your permission, I rise to announce that Government Business for the remaining part of the 11th session of 17th Lok Sabha will consist of:-

1. Consideration of any item of Government Business carried over from today's order paper:- [it contains – (i) Consideration and passing of the Finance Bill, 2023; and (ii) Consideration and passing of the Repealing and Amending Bill, 2022.]
2. Consideration and passing of the following Bills:-
 - (i) The Competition (Amendment) Bill, 2022;
 - (ii) The Biological Diversity (Amendment) Bill, 2022; and

- (iii) The Inter-services Organisations (Command, Control & Discipline) Bill, 2023.
3. Consideration and passing of the Multi-State Cooperative Societies (Amendment) Bill, 2022, as reported by Joint Committee.

नियम 377 के अधीन मामले – सभा पटल पर रखे गए

1208 बजे

माननीय सभापति (श्री राजेन्द्र अग्रवाल): जिन माननीय सदस्यों को आज नियम 377 के अधीन मामलों को उठाने की अनुमति प्रदान की गई है, वे अपने मामलों के अनुमोदित पाठ को 20 मिनट के अंदर व्यक्तिगत रूप से सभा पटल पर रख दें।

... (व्यवधान)

Re: Need to undertake beautification of Kheteshwar Temple in Misrikh Parliamentary Constituency and provide basic amenities at the temple site

श्री अशोक कुमार रावत (मिश्रिख): मेरा संसदीय क्षेत्र मिश्रिख आध्यात्मिक दृष्टि से एक महत्वपूर्ण क्षेत्र है। इस संसदीय क्षेत्र की जनपद कानपुर नगर के बिल्हौर विधानसभा क्षेत्र में शिवराजपुर नगर पंचायत से कुछ ही दूरी पर पावन गंगा नदी बह रही है जहां खेतेश्वर अति प्राचीन मंदिर है। महाभारत के समय भी अश्वत्थामा को रथ सहित यहीं पर फेंका गया था तथा इसी स्थल पर मंदिर की स्थापना की गई है जहां क्षेत्रीय लोग अश्वत्थामा पूजन हेतु आते हैं और यहां पर गंगा के किनारे मेले का भी आयोजन होता है जिसमें दूर-दूर से लोग शामिल होते हैं।

क्षेत्र में प्राचीन खेतेश्वर मंदिर और अश्वत्थामा का अत्यधिक महत्व है। अतः इस मंदिर का सौंदर्यीकरण कराए जाने के साथ-साथ वहां आने वाले श्रद्धालुओं हेतु जरूरी मूलभूत सुविधाएं प्रदत्त कराए जाने की आवश्यकता है।

अतः मेरा सरकार से अनुरोध है कि वह केंद्रीय निधि से पावन खेतेश्वर मंदिर का सौंदर्यीकरण कराए जाने के साथ-साथ वहां पर जरूरी मूलभूत सुविधाएं उपलब्ध करवाने तथा इसको केंद्रीय पर्यटन सूची में शामिल किए जाने हेतु आवश्यक कार्रवाई करें।

(इति)

Re: Need to ensure devolution of financial and administrative powers to Panchayati Raj institutions in the country

श्री मुकेश राजपूत (फर्रुखाबाद): कई राज्यों में पंचायती राज सत्ता का विकेंद्रीकरण सूचकांक 36 से 41 प्रतिशत तक है। पंचायती राज विकेंद्रीकरण कानून को पारित हुए तीन दशक हो गए हैं, परन्तु आज तक पंचायतें स्वायत्त शासन की संस्थाएं नहीं बन सकी हैं। तात्पर्य यह है कि आज तक ग्राम सरकार, ब्लाक सरकार, या जिला सरकार नहीं बन सकी है। अगर बनीं है तो राज्य सरकार और उनकी नौकरशाही की अनुबंध मात्र हैं।

देश की लोकप्रिय सरकार जिसने कई ऐतिहासिक फैसले लेकर जन आकांक्षाओं को फलीभूत किया है, देश के नागरिकों को स्वाभिमान से जीने का हौसला दिया है, ऐसी जनप्रिय सरकार के ग्रामीण विकास एवं पंचायती राज मंत्री जी से निवेदन करता हूँ कि देश के ग्रामीण स्तर को विकसित और स्वावलंबी बनाने हेतु ग्राम पंचायतों, क्षेत्र पंचायतों और जिला पंचायतों को पंचायत राज के विकेंद्रीकरण कानून के तहत वित्तीय अधिकार और प्रशासनिक अधिकारों का सौ प्रतिशत हस्तांतरण सुनिश्चित कराने के लिए आवश्यक कदम उठाये।

(इति)

Re: Need to appoint a Radiation officer in Lala Lajpat Rai Medical College, Meerut, Uttar Pradesh

श्री राजेन्द्र अग्रवाल (मेरठ): राष्ट्रीय स्वास्थ्य मिशन के अंतर्गत उपलब्ध संसाधनों द्वारा मेरठ के लाला लाजपत राय मेडिकल कॉलेज में 150 करोड़ रुपये की लागत से सुपर स्पेशलिटी ब्लाक का निर्माण कराया गया है। यहाँ कैंसर इत्यादि रोगों के इलाज का प्रावधान भी किया गया है। कैंसर के मरीजों की रेडियोथेरेपी चिकित्सा किये जाने के लिए यहाँ कोबाल्ट 60 को स्थापित किया गया तथा मई, 2022 रेडियोथेरेपी भी रोगियों को उपलब्ध करायी जाने लगी। कैंसर पीड़ितों की प्राण रक्षा की दृष्टि से अत्यंत महत्वपूर्ण यह सेवा विकिरण अधिकारी के 30 जून, 2022 को सेवानिवृत्त हो जाने के बाद से बंद पड़ी है। परिणामस्वरूप, कैंसर रोगियों को अत्यंत महंगी इस चिकित्सा के लिए अन्य स्थानों पर भटकना पड़ता है तथा आर्थिक दृष्टि से कमजोर रोगी अपनी चिकित्सा करा ही नहीं पा रहे हैं। इस कारण से लाला लाजपत राय मेडिकल कॉलेज में सुपर स्पेशलिटी ब्लाक बनाये जाने का उद्देश्य पूर्ण नहीं हो पा रहा है।

मेरा सरकार से अनुरोध है कि मेरठ के लाला लाजपत राय मेडिकल कॉलेज में विकिरण अधिकारी की शीघ्र व्यवस्था की जाए ताकि कैंसर पीड़ितों को रेडियोथेरेपी चिकित्सा उपलब्ध हो सके।

(इति)

Re: Need to address the issues pertaining to Akashvani Kendra, Pauri, Uttarakhand

श्री तीरथ सिंह रावत (गढ़वाल): मैं सूचना एवं प्रसारण मंत्री जी का ध्यान अपने संसदीय क्षेत्र गढ़वाल के पौड़ी आकाशवाणी केंद्र की ओर आकर्षित करना चाहता हूँ। उत्तराखंड और विशेष रूप से पहाड़ में निवास करने वाली ग्रामीण जनता आकाशवाणी के माध्यम से मनोरंजन के साथ सरकार की योजनाओं और नीतियों को जान सके इसी उद्देश्य अनवरत रूप से आकाशवाणी पौड़ी केंद्र का संचालन हो रहा है। लेकिन वर्तमान समय में कुछ संसाधनों जैसे बजट की कमी, स्टाफ की कमी एवं ट्रांसमीटर की सीमित क्षमता की कमी के कारण पौड़ी से बाहर अन्य जनपदों में अपनी पहचान को खोता जा रहा है। विभागीय उदासीनता से आज पौड़ी केंद्र को रिले बनाए जाने की तैयारी की जा रही है। जिससे न केवल हम बल्कि केंद्र के कार्यक्रमों से जुड़ा श्रोता वर्ग आहत है। यह केंद्र केवल जीविकोपार्जन मात्र का ही केंद्र नहीं है, अपितु इससे हर कर्मियों की भावनाएं भी जुड़ी हुई हैं।

आकाशवाणी पौड़ी की क्षमता व कार्यक्रमों को विस्तार देने के लिए सरकार को निम्नलिखित ठोस कदम उठाने होंगे:

(1) सर्वप्रथम आकाशवाणी पौड़ी में लगाए गए एक किलो वाट (मीडियम क्षमता के ट्रांसमीटर) के स्थान पर 10 किलो वाट क्षमता का एफएम ट्रांसमीटर जो डिजिटल तकनीक से लैस हो, लगाया जाए जिससे कि अधिकांश ग्रामीण जनता आकाशवाणी पौड़ी के मनोरंजक व शिक्षाप्रद कार्यक्रमों का लाभ उठा सके।

(2) आकाशवाणी केंद्र पौड़ी में कार्यक्रम हेतु आवंटित बजट को धीरे-धीरे कम किया जा रहा है जिससे न तो यहां की प्रतिभाओं को ही अवसर मिल पा रहा है और ना ही कार्यक्रमों को विस्तार केंद्र के कार्यक्रमों की बजट को बढ़ाने की कृपा करें ताकि केंद्र के अस्तित्व को बचाया जा सके।

(3) आकाशवाणी पौड़ी में दो पालियों में प्रसारण शीघ्र आरंभ किया जाये। और "प्रमुखता के तौर पर पूर्व में कार्य कर रहे आकस्मिक उद्घोषक/ कंपीयर्स को अधिक से अधिक अवसर दिए जाएं।

(4) आकाशवाणी केंद्र पौड़ी में वर्तमान में एक ही प्रसारण सभा का संचालन होता है किंतु आए दिन केंद्र सरकार की योजनाओं पर आधारित कार्यक्रमों, प्रधानमंत्री जी की मन की बात कार्यक्रम सहित विभिन्न विशेष कार्यक्रमों का प्रसारण भी विशेष प्रसारण सभा के माध्यम से पौड़ी केंद्र द्वारा एक ही प्रसारण सभा की फीस/मानदेय की एवज में केवल मौखिक आदेश पर और संचित सूचना द्वारा करवाया जाता है। जिससे आकस्मिक उद्घोषकों को आर्थिक और मानसिक प्रताड़ना झेलनी पड़ती है। इस व्यवस्था पर शीघ्र रोक लगाते हुए पूर्व की भांति विशेष प्रसारण सभा की फीस का भुगतान आकस्मिक उद्घोषकों को किया जाये।

मुझे उम्मीद है कि मंत्रालय उचित कार्रवाई करेगा और आकाशवाणी पौड़ी के बेहतर भविष्य के लिए सार्थक पहल करेंगे।

(इति)

**Re: Need to expand railway connectivity in the Kushi Nagar
Parliamentary Constituency**

श्री विजय कुमार दुबे (कुशीनगर): महोदय, मेरा संसदीय क्षेत्र कुशीनगर एक ऐतिहासिक स्थल है। जहाँ महात्मा बुद्ध कोण परिनिर्वाण कि प्राप्ति हुई थी। यह सभी बौद्ध देशों के लिए धार्मिक स्थल है, इस कारण से यह एक अंतरराष्ट्रीय पर्यटन स्थल भी है जहाँ विश्व भर के बौद्ध तीर्थ यात्री यहाँ दर्शन के लिए आते हैं। परन्तु मेरे लोकसभा क्षेत्र कुशीनगर में रेलवे कनेक्टिविटी के विस्तार की जरूरत है।

मैं माननीय रेलमंत्री जी से आग्रह करता हूँ कि गाड़ी संख्या 18181/18182 टाटानगर थावे एक्सप्रेस(सप्ताह में 4 दिन) का रूट विस्तार थावे से वाया पडरौना, कप्तानगंज, गोरखपुर, बस्ती, मनकापुर, अयोध्या होते हुए अयोध्या कैंट तक किया जाए क्योंकि थावे पर उक्त ट्रेन का रैक 16:55 घंटे खड़ा रहता है।

थावे, पडरौना से दिल्ली के लिए सीधी रेल सेवा सुनिश्चित करने के लिए गाड़ी संख्या 12571/12572 गोरखपुर - आनंद विहार हमसफ़र एक्सप्रेस वाया बढनी एवं गाड़ी संख्या 12595/12596 गोरखपुर - आनंद विहार (ट) हमसफ़र एक्सप्रेस वाया गोंडा दोनों ट्रेनों का रूट विस्तार गोरखपुर से वाया कप्तानगंज, पडरौना, थावे, सिवान होते हुए छपरा तक होना चाहिए।

यहाँ मैं बताना चाहूँगा कि मेरे जिले में विदेशी पर्यटकों का आगमन भी बहुत ज्यादा है एवं ट्रेन के लिए व्यापारिक संभावनाएं भी बहुत हैं। परन्तु कुशीनगर से दिल्ली के लिए कोई भी सीधी ट्रेन नहीं है। अतः मैं माननीय रेल मंत्री जी से आग्रह करता हूँ कि कुशीनगर से दिल्ली के लिए सीधी ट्रेन चलाई जाए तो इससे कुशीनगर जिले के लोगों को एवं बौद्ध तीर्थ यात्रियों को देश की राजधानी दिल्ली आने जाने के लिए सीधी ट्रेन की सुविधा मिल जाएगी।

(इति)

**Re: Need to establish a Defence sector PSU in Guna Parliamentary
Constituency, Madhya Pradesh**

श्री कृष्णपालसिंह यादव (गुना): गुना लोक सभा क्षेत्र के तीन जिले-गुना, अशोकनगर और शिवपुरी आते हैं और इनमें गुना जिला एक आकांक्षी जिला भी है। इन तीन जिलों में भारी मात्रा में जमीन खाली पड़ी है। जो जमीन ली पड़ी है उसका उपयोग विकास परियोजनाओं हेतु किया जा सकता है। सरकार ने रक्षा के क्षेत्र में Make in India और आत्मनिर्भर भारत को बढ़ावा देने के लिए झाँसी में Defence Industrial Corridor बनाने का निर्णय किया है। इस परियोजना के कारण बुंदेलखंड क्षेत्र का विकास होगा और रोजगार के अवसर प्राप्त होंगे। मेरे लोक सभा क्षेत्र के कुछ जिले बुंदेलखंड के अंतर्गत आते हैं और भारी मात्रा में सरकारी ज़मीन की उपलब्धता के कारण यहाँ रक्षा सार्वजनिक क्षेत्र उपक्रम (PSU) का प्लांट बनाने की अच्छी संभावनाएं हैं। मेरा सरकार से निवेदन है कि गुना लोक सभा क्षेत्र में रक्षा मंत्रालय के अधीन आने वाले रक्षा सार्वजनिक क्षेत्र उपक्रम (PSU) के प्लांट या यूनिट के निर्माण हेतु स्वीकृति दी जाए जिससे रक्षा क्षेत्र में हमारा देश आत्मनिर्भर होगा और रक्षा क्षेत्र में हो रहे आयात को कम कर सकेंगे। इस यूनिट के निर्माण से मेरे लोक सभा क्षेत्र के युवाओं को भी रोजगार के अच्छे अवसर मिलेंगे और गुना लोक सभा का आर्थिक और समग्र विकास होगा।

(इति)

Re: Need to establish a University near Sahaswan in Badaun Parliamentary Constituency

डॉ. संघमित्रा मौर्य (बदायूं): मैं सरकार का ध्यान अपनी लोकसभा क्षेत्र बदायूं की ओर आकर्षित करना चाहती हूँ। मेरे लोकसभा क्षेत्र की विधानसभा सहसवान से बरेली स्थित महात्मा ज्योतिबा फुले विश्वविद्यालय लगभग 110 किलोमीटर दूर है और छात्र छात्राओं को आने जाने में बहुत अधिक समय खर्च करना पड़ता है जिससे छात्र छात्राओं की पढ़ाई भी बाधित होती है और अभिभावकों को अतिरिक्त आर्थिक व मानसिक बोझ भी झेलना पड़ता है। महोदय यह हिस्सा आबादी के आधार पर भी बहुत बड़ा है। महात्मा ज्योतिबा फुले विश्वविद्यालय लगभग में लगभग 141 कॉलेज आते हैं। इतनी बड़ी संख्या में कॉलेज आने से बहुत सारे छात्र छात्राओं को बहुत सारी सुविधाओं से वंचित रहना पड़ता है।

अतः मेरी यह मांग है कि सहसवान के आसपास एक अन्य विश्वविद्यालय की स्थापना की जाए जिससे सहसवान के साथ ही गुन्नौर इस्लामनगर के आसपास जगह के छात्र छात्राओं को इससे बड़ा लाभ मिलेगा।

(इति)

Re: Construction of ROB on level crossings in Jhunjhunu Parliamentary Constituency

श्री नरेन्द्र कुमार (झुन्झुनू): मेरे लोकसभा क्षेत्र झुन्झुनू के झुन्झुनू शहर (राजस्थान) में स्थित रिको फाटक (फाटक संख्या-266) की टीवीयू.1,56,299 हैं, बाकरा फाटक (फाटक संख्या -268) की टीवीयू.1,11,298 है, गुढा फाटक (फाटक संख्या -269) की टीवीयू.2,41,117 है। ये तीनों फाटक अति व्यस्त है जिसकी वजह से फाटक बन्द होने के दौरान वाहनों की काफी लम्बी कतार लग जाती है। उक्त तीनों फाटकों पर आरओबी निर्माण करवाया जावे।

(इति)

Re: Need to set up a Passport Seva Kendra in Anand Parliamentary Constituency, Gujarat

श्री मितेश पटेल (बकाभाई) (आनंद): मेरा संसदीय क्षेत्र आणंद, प्रवासी भारतीय विदेश में पढ़ रहे छात्रों या जाब कर रहे भारतीयों का देश में सबसे बड़ा हब है। बड़ी संख्या में यहाँ से लोग देश के बाहर जॉब, बिजनेस, विदेशों में यात्रा करने आते जाते रहते हैं। इसके बावजूद भी यहाँ पासपोर्ट सेवा केंद्र की सुविधा नहीं है। आनंद सिटी के डाक घर में पासपोर्ट संबंधी आधी अधूरी सुविधा है, जिसमें 20 व्यक्ति प्रतिदिन की सीमा है और सिर्फ वहाँ पर डाक्यूमेंट ही अपलोड होते हैं जिसे विदेश मंत्रालय नहीं बल्कि डाक विभाग संचालित करता है। लेकिन यदि कोई इनक्वायरी हो तो उसके लिए वड़ोदरा या अहमदाबाद जाना पड़ता है। पासपोर्ट सेवा केंद्र होने से जहां इसकी दैनिक सीमा में बढ़ोतरी होगी वहीं पूछताछ के लिए दूर जाना भी नहीं होगा। आनंद में पासपोर्ट सेवा केंद्र होने से खेड़ा जिले के लोगों को भी नजदीक में ही सेवा केंद्र की सुविधा हो जायेगी।

मैं माननीय विदेश मंत्री जी से आनंद को भी पासपोर्ट सेवा केंद्र की सुविधा उपलब्ध कराने का विनम्र आग्रह करता हूँ।

(इति)

**Re: Relaxation of eligibility criteria for availing benefits under Ayushman
Bharat Yojana**

श्री गोपाल शेटी (मुम्बई उत्तर): आज देश में चिकित्सा उपचार की कीमतों में लगातार बढ़ोतरी हो रही है, जिसके कारण मध्यम वर्गीय और गरीब परिवारों की परेशानी निरंतर बढ़ती जा रही है। चूंकि, स्वास्थ्य मनुष्य का सबसे बड़ा धन है, इसलिए इलाज कराना लोगों की मजबूरी है। विश्वव्यापी कोरोना महामारी काल के दौरान प्राइवेट अस्पतालों में और भी अधिक मुश्किलों का सामना करना पड़ा।

यह हम सभी देशवासियों का सौभाग्य है कि माननीय प्रधानमंत्री द्वारा संचालित आयुष्मान भारत योजना के अन्तर्गत देशभर में करोड़ों लोगों को चिकित्सा में बहुत बड़ी राहत उपलब्ध करवाई गई। लेकिन, इसके साथ-साथ विश्वव्यापी कोरोना महामारी के काल में यह भी देखने में आया कि मल्टी सुपर स्पेशलिटी चिकित्सालयों की कमी होने की वजह से मरीजों की एक बड़ी संख्या के कारण चिकित्सालयों में काफी अधिक भीड़ रही और उनके परिवार वालों को चिकित्सा उपचार के बड़े-बड़े बिल सौंप दिए गए, जिस कारण पीड़ित परिवारों को बड़ी दिक्कतों का सामना करना पड़ा।

वर्तमान केन्द्रीय आयुष्मान योजना के अन्तर्गत 5 लाख रू0 की अनुग्रह राशि दी जा रही है। लेकिन, वर्ष 2011 के सेन्सेक्स के अनुसार बड़े पैमाने पर लोगों के नाम न होने और 300-400 स्क्वायर फीट के घरों में रहने वालों को इसका लाभ नहीं मिल रहा है।

अतः मेरा अनुरोध है कि आप 300-500 स्क्वायर फीट के घरों में रहने वाले लोगों को भी केन्द्रीय आयुष्मान योजना में शामिल किए जाने एवं निजी चिकित्सालयों द्वारा 2 लाख रू0 से अधिक की उपचार राशि के बिल, जिनकी पीड़ितों के द्वारा शिकायत किए जाने पर, उसकी राज्य एवं केन्द्रीय स्तर पर निगरानी किए जाने हेतु निर्देशित करने का कष्ट करें ताकि निरंतर महंगी हो रही चिकित्सा से लोगो को राहत मिले।
(इति)

**Re: Need to provide environmental clearance to development works in Nagri
Block, Dhamtari district, Chhattisgarh**

श्री चुन्नीलाल साहू (महासमुन्द): छत्तीसगढ़ राज्य के धमतरी जिला अंतर्गत नगरी विकास खण्ड में लगभग 34-35 गाँवों में आजादी के पूर्व से करीब 12,000 लोग निवासरत हैं। जिसमें 90% आदिवासी समाज से आते हैं। जो आज भी पक्की सड़क, बिजली, पानी एवं दूरसंचार आदि जैसे सुविधाओं से वंचित हैं। लेकिन यहाँ उदन्ती-सीता नदी टाईगर रिजर्व क्षेत्र होने के कारण उक्त सभी सुविधाओं के लिए जिला मुख्यालय तक पक्की सड़क न होने से संपर्क विहीन है। आजादी के पूर्व अंग्रेजी शासन काल में उक्त क्षेत्र से लकड़ी की स्लीपर ले जाने हेतु रेल लाईन बिछाई गई थी।

गत वर्ष शासन द्वारा बिजली सुविधा देने की स्वीकृति मिली और टेंडर भी हो गया लेकिन वन विभाग द्वारा टाईगर रिजर्व क्षेत्र के नाम से निर्माण कार्य की विभागीय अनुमति प्रदान नहीं की गई। उक्त क्षेत्र सिर्फ टाईगर रिजर्व नाम ही रह गया है, जहां वर्तमान में टाईगर देखने को भी नहीं मिलता। इस सुदूर क्षेत्र में निवासित लोगों को सुविधा के अभाव में अनेक कठिनाइयों का सामना करना पड़ रहा है। इन लोगों को उचित मूलभूत सुविधा मिले इस हेतु शिघ्रातिशीघ्र पहल कराए जाने की अति आवश्यकता है।

अतः माननीय वन, पर्यावरण एवं जलवायु परिवर्तन मंत्री जी से अनुरोध है कि जीवन की बुनियादी सुविधाओं जैसे बिजली, पानी, सड़क, और दूरसंचार को संज्ञान में लेते हुए विभागीय अनुमति प्रदान करे ताकि सुविधाओं से वंचित लोगो को उनके मौलिक अधिकार का लाभ मिल सके।
(इति)

Re: Review in the fee structure of Sainik Schools

DR. SUKANTA MAJUMDAR (BALURGHAT): I want to raise the issue of very high fees structure in Sainik Schools in the country. It is very unfortunate that such higher fees has been fixed by the Government for Sainik Schools where kids only from lower and middle income groups aspire to get admission and prepare hard to crack the all India level entrance exam. The average fee is in the range of 1.80 lakh per annum which is higher than the average household annual income of citizens. Even the private institutions recognized by the Government as Sainik Schools are also charging equal or more fees. It's very unfortunate that after getting all India rank, students are not taking admission due to high fees in Sainik Schools. I request the Government to slash down the fee structure in Sainik Schools. Further, 100% fees exemption be provided to SC/ST/OBC/EWS students. There should be fees relaxation to the wards of single parents. Government should make the education in Sainik Schools affordable so that students from villages and towns may get admission in Sainik Schools and they are groomed as a good and disciplined citizens.

(ends)

Re: Need to look into the demands of Pensioners under EPS-1995

श्री प्रतापराव पाटिल चिखलीकर (नांदेड़): EPS-95 पेंशनर्स जिन्होंने अपनी सेवा काल में देश के लिए अपना खून पसीना बहा कर सेवा की, उन्ही सेवानिवृत्त कर्मचारियों को आज अत्यंत कम पेंशन में दयनीय स्थिति में अपना जीवन का गुजारा करना पड़ रहा है जो कि किसी भी हालत में गुजारे लायक नहीं है। भारत सरकार लोककल्याण सेतु जैसी कई पेंशन योजनाएं चला रही है लेकिन फिर भी EPS कर्मचारी वंचित हैं। इन्हें जो 1170 रुपए प्रतिमाह मिलता है उसमे इनका गुजारा करना बहुत मुश्किल है। मैं सरकार का ध्यानाकर्षण करना चाहूंगा कि माननीय प्रधानमंत्री जी द्वारा आश्वासन एवं दिशानिर्देश होने के बाद भी अभी तक यह कार्य लंबित है।

मैं सरकार से आग्रह पूर्वक मांग करता हूँ कि शिघ्रातिशीघ्र इन कर्मचारियों को इनके द्वारा विभाग को दी गई मांगों पर माननीय प्रधानमंत्री जी के दिशनिर्देशों की पालना की जाएं।

(इति)

**Re: Need to construct Railway overbridge/underbridge at Railway crossings
in Banda Parliamentary Constituency**

श्री आर. के. सिंह पटेल (बांदा): उत्तर-मध्य रेल प्रयागराज जोन के अंतर्गत मेरे संसदीय क्षेत्र बांदा-चित्रकूट में झाँसीप्रयागराज रेलवे लाइन में खोह रेलवे फाटक, अतर्रा रेलवे फाटक, मानिकपुर-सतना रेलवे लाइन पर रेलवे फाटक, मारकुंडी रेलवे फाटक आदि क्रासिंग पड़ती है जहां पर रेलवे फाटक बंद होने से गाड़ियों की काफी लंबी लाइन लगती है, जिससे आम जनमानस को काफी दिक्कत होती है, तथा आए दिन दुर्घटनाएँ देखने को मिलती है।

अतः सरकार से मांग करता हूँ कि जनता की मांग को ध्यान में रखते हुये उपरोक्त रेलवे क्रासिंगों पर रेलवे ओवर ब्रिज/अंडरब्रिज का निर्माण कराकर समस्या का समाधान कराने का कष्ट करें। (इति)

Re: Need to provide social security benefits to persons living below poverty line and persons with disabilities

कुँवर पुष्पेन्द्र सिंह चन्देल (हमीरपुर): वर्तमान जनकल्याणकारी और लोकतान्त्रिक व्यवस्था में बचतों को प्रोत्साहन या सामाजिक सुरक्षा के विभिन्न उपायों के माध्यम से मानव जीवन को भविष्य की अनिश्चितताओं के सापेक्ष सुरक्षित बनाने का प्रयास किया जा सकता है। इस क्रम में सरकार द्वारा सभी देशवासियों के लिए वित्तीय उपायों के साथ साथ सामाजिक सुरक्षा प्रदान करने के यथासंभव प्रयास किए जा रहे हैं।

प्रधानमंत्री गरीब कल्याण योजना (PMGKY) के अंतर्गत अनेक कल्याणकारी प्रयास किए जा रहे हैं और इस योजना के एक प्रमुख घटक राष्ट्रीय सामाजिक सहायता कार्यक्रम (NSP) के अंतर्गत गरीबी रेखा के नीचे रहने वाले दिव्यांगों को सामाजिक सुरक्षा के रूप में इंदिरा गाँधी राष्ट्रीय विकलांगता पेंशन योजना के द्वारा पेंशन भी दी जा रही है। एक आकड़े के अनुसार वर्ष 2020 में 7.73 लाख दिव्यांगों को 77.34 करोड़ रुपये प्रदान किए गए और वर्ष 2022-23 में इनकी संख्या पूरे देश में लगभग 8 लाख व उत्तर प्रदेश में लगभग 75 हजार रही।

परन्तु इन राहत उपायों में व्यापकता की आवश्यकता है। सामाजिक सुरक्षा हेतु एकीकृत दृष्टिकोण को अपनाया जा सकता है जिसमें सामाजिक सुरक्षा के सभी आयाम जैसे पेंशन, स्वास्थ्य इत्यादि एक साथ सम्मिलित हों तथा ये न सिर्फ गरीबी रेखा के नीचे अपितु सभी आय वर्ग के दिव्यांग जनों के लिए हों एवं इस समग्र सामाजिक सुरक्षा उपाय के लिए निजी क्षेत्र को बेहद सस्ते सामाजिक सुरक्षा उत्पादों के निर्माण के लिए प्रोत्साहित किया जा सकता है जिसमें केंद्र और राज्य सरकारें भी अपना योगदान कर सकें।

इसके अतिरिक्त जन्मजात व अन्य प्रकार के मानसिक रोगियों के प्रति सामाजिक सुरक्षा उपायों की भी नितांत आवश्यकता है। वर्तमान में पेरेंट एसोसिएशन को मानसिक रोगियों हेतु लोन उपलब्ध कराने की ही व्यवस्था है। निजी क्षेत्र में भी इनके लिए पेंशन और स्वास्थ्य बीमा उत्पादों का अभाव है।

अतः मैं सरकार से यह मांग करता हूँ कि गरीबी रेखा के नीचे रहने वालों के साथ साथ सभी आय वर्ग के दिव्यांग और मानसिक रोगियों के लिए निजी क्षेत्र और राज्य सरकारों के साथ मिलकर समग्र सामाजिक उपाय करके पेंशन, स्वास्थ्य बीमा इत्यादि उपलब्ध कराने के प्रयास किए जाएँ।

(इति)

Re: Construction of a High Level Bridge over Mahanadi river in Boudh district

SHRIMATI SANGEETA KUMARI SINGH DEO (BOLANGIR): There is a long standing demand from the people of Birmaharajpur Subdivision of Subarnapur district which is a part of my Constituency, for the construction of a High - Level Bridge over Mahanadi river from village Deuli of Bagbar Gram Panchayat (Birmaharajpur Block) to Baunsuni in Boudh district.

A proposed railway station is to be constructed in Baunsuni, as part of the Balangir Khurda railway project. With the construction of a High - Level Bridge over the Mahanadi river, the distance from Birmaharajpur to Baunsuni railway station would be only 6-7 kms. Whereas, currently, the distance between Birmaharajpur and the proposed Sonapur railway station would be 30 kms.

It would also shorten the distance for people travelling by road to Bhubaneswar which is the State Capital.

I request the Hon'ble Minister of Road Transport & Highway to: kindly have the matter examined and considered.

(ends)

Re: Plight of tribals in Kanniyakumari Parliamentary Constituency

SHRI VIJAYKUMAR ALIAS VIJAY VASANTH (KANYAKUMARI): I would like to highlight the plight of tribals living in my Kanniyakumari Parliamentary Constituency. There are 48 tribal settlements in the Kanniyakumari district which falls under 4 village Panchayats. These village hamlets are cut off from the main land due to geographical reasons and we are unable to provide them with basic needs. These are basically hilly regions of Western Ghats. In order to address the concern of these people at the earliest, I would request the Government to include these hamlets under the Special Central Assistance for Tribal Development (SCA For TD). We need to find solutions for their electricity requirement, develop decent roads and provide them with medical facilities. We need to provide them with pucca houses and proper toilets. The mobile connectivity for these villages is also of utmost importance. I would urge upon the concerned Ministry of the Tribal Affairs to take up the concerns of these villages and special assistance be provided by the Central Government to provide basic needs such as electricity, roads, medical facilities and mobile connectivity.

(ends)

**Re: Measures to prevent air pollution caused by the fire at Brahmapuram
Waste Plant, Kochi, Kerala**

SHRI HIBI EDEN (ERNAKULAM): Kochi city and its neighbouring areas were engulfed in toxic fumes after an incident of fire at Brahmapuram Waste Plant. Many have to undergo treatments for respiratory diseases, colds and Skin burns. Experts have warned that the residents of Kochi could experience serious long-term health problems in the after-effect of air pollution. Smoke-containing deadly Chemical compounds including dioxin have covered Kochi for more than 10 days. I urge upon the Government to undertake the following:

1. Conduct a survey by a medical expert team from AIIMS to understand the health condition of the local residents, and its long-term after-effects and take the initiative to provide necessary treatment facilities.
2. To conduct an environmental study by an expert national team to evaluate the depth of pollution happened in the district.
3. To declare the incident as a national disaster.
4. To probe, if there is any human intervention in the fire, the culprits should be found and punishment should be given in time.
5. Central Government to allocate funds to build an advanced waste treatment plant.
6. All legal precautions should be strengthened to prevent the recurrence of such incidents.

(ends)

Re: Need to bring down the high prices of petrol in the country

SHRIMATI PRATIMA MONDAL (JAYNAGAR): I would like to draw attention to a matter of serious concern which is affecting the entire county. The high prices of petrol are affecting every sphere of people's lives in India. The high transportation cost is leading to an increased prices of essential items. This has been happening over the past three years. It has pushed people into poverty by making transportation and necessary items unaffordable. Despite India announcing that it is getting oil at a cheaper price from Russia there has not been a significant decline in the prices. At an international level, the price of crude oil has witnessed a decline but the petrol prices in the country have gone up rather than going down. How is the petrol price calculated in the first place? Are the refining costs and taxes so high that fall in global price is not yielding positive results in the country? I urge upon the Government to take necessary action to bring down the prices.

(ends)

Re: Need to rename Makhdumpur Railway Station under Danapur railway division of the East Central Railway Zone after Late Shri Sukhdev Prasad Verma

श्री चन्देश्वर प्रसाद (जहानाबाद): प्रसिद्ध स्वतंत्रता सेनानी, पूर्व सांसद एवं पूर्व मंत्री सुखदेव प्रसाद वर्मा मेरे संसदीय क्षेत्र जहानाबाद के अंतर्गत सुगांव के रहने वाले थे। मखदुमपुर में सुखदेव प्रसाद वर्मा के नाम पर एक रेफरल अस्पताल बिहार सरकार के द्वारा बनाया गया है। केंद्र सरकार के द्वारा भी उनके सम्मान में कुछ किया जाना चाहिए। पूर्व मध्य रेल अंतर्गत दानापुर मंडल के पटना गया रेल खंड पर स्थित मखदुमपुर रेलवे स्टेशन है। मुगलसराय स्टेशन आज दीन दयाल उपाध्याय स्टेशन है। नवंबर 2021 तक कुल 26 रेलवे स्टेशनों के नाम वर्तमान केंद्र सरकार के कार्यकाल के दौरान बदले गए हैं। ऐसे कितने सारे स्टेशन रेल मंत्रालय ने महापुरुषों के नाम पर रखे हैं।

करोड़ों लोगों के प्रेरणा श्रोत स्व. सुखदेव प्रसाद वर्मा के नाम पर मखदुमपुर स्टेशन का नामकरण होना चाहिए। अगर इस काम में राज्य सरकार के द्वारा जो भी कार्रवाई की जानी है, उस काम में सहयोग लेते हुए केंद्रीय गृह मंत्रालय और नोडल मंत्रालय के माध्यम से इस कार्य को किया जाए। इस तरह के मामलों में तकनीकी और कानूनी मुद्दे का हल भी रेल मंत्रालय का दायित्व है।

मेरी केंद्र सरकार से मांग है कि व्यापक जनहित में बिहार के गौरव पिछड़े वर्ग के मसीहा स्व. सुखदेव प्रसाद वर्मा के नाम पर मखदुमपुर स्टेशन का नाम कर दिया जाए।

(इति)

Re: Auction of the Sakhigopal-B Kankili Coal Block in Angul District of Odisha

SHRI MAHESH SAHOO (DHENKANAL): On 7th March 2023, auction of Sakhigopal -B Kankili Coal Block in Angul District of Odisha was conducted by Ministry of Coal. 152 acres of inhabited portion of Talabeda village which has a total area of 233 acres was auctioned and the rest land was left out of the entire process.

The air of the entire area is polluted and is adjacent to Coal Corridor Road of Mahanadi Coalfield Limited (MCL). Once the villagers are shifted out of the area, they would be left with the land which is highly polluted within the area. The left-out land will not be fit for agricultural or any other commercial purposes. If the left-out area is not included within the auctioned block and compensated in proper terms, a huge injustice would be done to the people which will violate natural justice. In this regard, I have also written letter to CMD of the Mahanadi Coalfield Limited.

Therefore, I urge upon the Hon'ble Minister of Coal to look into the matter on an urgent basis so that justice due is delivered to the people of Talabeda village already affected by the auction.

(ends)

Re: Inclusion of languages of tribal communities in the Eighth Schedule to the Constitution and recognition of a separate religious code for tribals

श्री नव कुमार सरनीया (कोकराझार): देश के आदिवासियों की प्रमुख दो मांग है। पहला उनकी भाषा जैसे गोंडी, भील, हो, मिजो, कमतापुरी, करक बोरक, मुंडारी आदि को संविधान की आठवीं अनुसूची में सम्मिलित करना और गोंडी, सरना, बाथौ आदि धर्म के लोगों के लिए अलग से धर्म कोड की मांग वर्षों से देश के आदिवासी समाज करते आ रहे हैं।

इसलिए मेरा राज्य सरकारें एवं केंद्र सरकार से मांग है कि देश के मूल निवासियों की इन मुख्य मांगों को जल्द से जल्द पूर्ण करने के लिए जरूरी कदम उठाने की कृपा करें।

(इति)

माननीय सभापति : आइटम नम्बर 19, माननीय वित्त मंत्री जी ।

FINANCE BILL, 2023

1208 hours

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS
(SHRIMATI NIRMALA SITHARAMAN): Sir, I rise to move:-

“That the Bill to give effect to the financial proposals of the Central Government for the financial year 2023-2024 be taken into consideration.”

Thank you for giving me this opportunity. I just want to draw and put it to the hon. Members consideration two or three things which are important. The Finance Bill actually brought in ten main provisions which are helpful for the middle class and for the community as a whole and to do ease of business – ten of them. ... (*Interruptions*) Eleven new ones are being brought in now. The stakeholder consultations have helped to improve the Finance Bill so as to represent the society better. While an Amendment is for the GST Council which is establishing the Tribunal -- Sir, I want to make sure that is all recorded -- but more importantly, I want to draw the hon. Members attention to two things. One is representations have been received that the National Pension System for the Government employees needs to be improved. I propose to set up a Committee under the Finance Secretary to look into this issue of pensions and evolve an approach which addresses the needs of the employees while maintaining fiscal prudence to protect the common citizens. The approach will be designed for adoption by both Central and State Governments.

(1210/RU/YSH)

There is one more thing. It has been represented that payments for foreign tours through credit cards are not being captured under the Liberalised Remittance Scheme (LRS) and such payments escape tax collection at source. ... (*Interruptions*) The Reserve Bank is being requested to look into this with a view to bring credit card payments for foreign tours within the ambit of LRS and tax collection at source thereon. ... (*Interruptions*) There are many more things which I would like to talk about but certainly, I do not want to take more time. I thank you for giving me this opportunity. (ends)

माननीय सभापति (श्री राजेन्द्र अग्रवाल): प्रश्न यह है :

“कि वित्तीय वर्ष 2023-24 के लिए केन्द्रीय सरकार की वित्तीय प्रस्थापनाओं को प्रभावी करने वाले विधेयक पर विचार किया जाए”

प्रस्ताव स्वीकृत हुआ।

... (व्यवधान)

माननीय सभापति : अब सभा विधेयक पर खंडवार विचार करेगी।

खंड 2

माननीय सभापति : माननीय मंत्री जी, संशोधन संख्या 2 से 4 प्रस्तुत कीजिए।

Amendments made:

Page 16, after line 12, insert—

“Provided further that where the total income of a person, being a specified fund referred to in clause (c) of the *Explanation* to clause (4D) of section 10 of the Income-tax Act, includes any income under clause (a) of sub-section (1) of section 115AD of the Income-tax Act, the advance tax computed on that part of income shall not be increased by any surcharge;”. (2)

Page 20, after line 15, insert—

“Provided also that in the case of a specified fund, referred to in clause (c) of the *Explanation* to clause (4D) of section 10 of the Income-tax Act, whose income is chargeable to tax under sub-section (1A) of section 115BAC and where such income includes any income under clause (a) of sub-section (1) of section 115AD of the Income-tax Act, the advance tax computed on that part of income shall not be increased by any surcharge;”. (3)

Page 23, after line 24, insert—

“Provided further that nothing contained in this sub-section shall apply in respect of income-tax as specified in sub-section (9), calculated on income, referred to in clause (a) of sub-section (1) of section 115AD of the Income-tax Act, of specified fund referred to in clause (c) of the *Explanation* to clause (4D) of section 10 of the Income-tax Act.”. (4)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है :

“कि खंड 2, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 2, यथा संशोधित, विधेयक में जोड़ दिया गया।

... (व्यवधान)

खंड 3

माननीय सभापति : माननीय मंत्री जी, संशोधन संख्या 5 प्रस्तुत कीजिए।

Amendment made:

Page 24, after line 24, insert—

‘(ca) in clause (37A), in sub-clause (ii), after the figures and letter “194B,”, the figures and letters “194BA,” shall be inserted;’. (5)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है :

“कि खंड 3, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 3, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 4 विधेयक में जोड़ दिया गया।

... (व्यवधान)

खंड 5

माननीय सभापति : माननीय मंत्री जी, संशोधन संख्या 6 से 10 प्रस्तुत कीजिए।

Amendments made:

Page 25, for lines 35 to 38, substitute—

“(ba) for clause (4G), the following clauses shall be substituted with effect from the 1st day of April, 2024, namely:—

- ‘(4G) any income received by a non-resident from,—
- (i) portfolio of securities or financial products or funds, managed or administered by any portfolio manager on behalf of such non-resident; or
 - (ii) such activity carried out by such person, as may be notified by the Central Government in the Official Gazette, in an account maintained with an Offshore Banking Unit in any International Financial Services Centre, as referred to in sub-section (1A) of section 80LA, to the extent such income accrues or arises outside India and is not deemed to accrue or arise in India.

Explanation.—For the purposes of this clause, “portfolio manager” shall have the same meaning as assigned to it in clause (z) of sub-regulation (1) of regulation 2 of the International Financial Services Centres Authority (Capital Market Intermediaries) Regulations, 2021, made under the International Financial Services Centres Authority Act, 2019;

(4H) any income of a non-resident or a Unit of an

International Financial Services Centre as referred to in sub-section (1A) of section 80LA engaged primarily in the business of leasing of an aircraft, by way of capital gains arising from the transfer of equity shares of domestic company, being a Unit of an International Financial Services Centre as referred to in sub-section (1A) of section 80LA, engaged primarily in the business of lease of an aircraft which has commenced operations on or before the 31st day of March, 2026:

Provided that the provisions of this clause shall apply for capital gains arising from the transfer of equity shares of such domestic company in a previous year relevant to an assessment year falling within the—

1. period of ten assessment years beginning with the assessment year relevant to the previous year in which the domestic company has commenced operations; or
2. period of ten assessment years beginning with the assessment year commencing on the 1st day of April, 2024, where the period referred to in clause (a) ends before the 1st day of April, 2034.

Explanation.—For the purposes of this clause, “aircraft” means an aircraft or a helicopter, or an engine of an aircraft or a helicopter, or any part thereof;’. (6)

Page 30, after line 32, insert—

‘(ha) in clause (23FE), in the opening paragraph, for the word interest”, the words, brackets and figures “interest, any sum referred to in clause (xii) of sub-section (2) of section 56” shall be substituted with effect from the 1st day of April, 2024;’. (7)

Page 30, after line 33, insert—

“(ia) for clause (26AAA), the following clause shall be substituted and shall be deemed to have been substituted with effect from the 1st day of April, 1990, namely:—

‘(26AAA) in case of an individual, being a Sikkimese, any income which accrues or arises to him—

- (a) from any source in the State of Sikkim; or
- (b) by way of dividend or interest on securities.

Explanation.—For the purposes of this clause "Sikkimese" shall mean—

- (i) an individual, whose name is recorded in the register maintained under the Sikkim Subjects Regulation, 1961 read with the Sikkim Subject Rules, 1961 (hereinafter referred to as the "Register of Sikkim Subjects"), immediately before the 26th day of April, 1975; or
 - (ii) an individual, whose name is included in the Register of Sikkim Subjects by virtue of the Government of India Order No. 26030/36/90-I.C.I., dated the 7th August, 1990 and Order of even number dated the 8th April, 1991; or
 - (iii) any other individual, whose name does not appear in the Register of Sikkim Subjects, but it is established beyond doubt that the name of such individual's father or husband or paternal grand-father or brother from the same father has been recorded in that register; or
 - (iv) any other individual, whose name does not appear in the Register of Sikkim Subjects but it is established that such individual was domiciled in Sikkim on or before the 26th day of April, 1975; or
 - (v) any other individual, who was not domiciled in Sikkim on or before the 26th day of April, 1975, but it is established beyond doubt that such individual's father or husband or paternal grand-father or brother from the same father was domiciled in Sikkim on or before the 26th day of April, 1975;
- (b) after clause (34A), the following clause shall be inserted with effect from the 1st day of April, 2024, namely:—

'(34B) any income of a unit of any International Financial Services Centre, primarily engaged in the business of leasing of an aircraft, by way of dividends from a company being a unit of any International Financial Services Centre primarily engaged in the business of leasing of an aircraft.

Explanation.— For the purposes of this clause, "International Financial Services Centre" shall have the same meaning as assigned to it in clause (q) of section 2 of the Special Economic Zones Act, 2005;'. ”.

Page 31, line 3, for “clause shall” , *substitute* “clauses shall” (9)

Page 31, after line 22, *insert*—

‘(46B) any income accruing or arising to,—

- (i) National Credit Guarantee Trustee Company Limited, being a company established and wholly financed by the Central Government for the purposes of operating credit guarantee funds established and wholly financed by the Central Government; or
- (ii) a credit guarantee fund established and wholly financed by the Central Government and managed by the National Credit Guarantee Trustee Company Limited; or
- (iii) Credit Guarantee Fund Trust for Micro and Small Enterprises, being a trust created by the Government of India and the Small Industries Development Bank of India established under sub-section (1) of section 3 of the Small Industries Development Bank of India Act, 1989;’.

(10)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है :

“कि खंड 5, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 5, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 6 विधेयक में जोड़ दिया गया।

... (व्यवधान)

खंड 7

माननीय सभापति: माननीय मंत्री जी, संशोधन संख्या 11 से 13 प्रस्तुत कीजिए।

Amendments made:

Page 34, line 35, for “, clause (46)”, *substitute* “, clause (23EC), clause (46)”. (11)

Page 34, line 39, for “clause (46)”, substitute “clause (23EC) or clause (46)”. (12)

Page 35, line 3, for “clause (46)”, substitute “clause (23EC) or clause (46)”. (13)

(Shrimati Nirmala Sitharaman)

माननीय सभापति: प्रश्न यह है :

“कि खंड 7, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 7, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 8 से 20 विधेयक में जोड़ दिए गए।

... (व्यवधान)

खंड 21

माननीय सभापति: माननीय मंत्री जी, संशोधन संख्या 14 से 16 प्रस्तुत कीजिए।

Amendments made:

Page 40, after line 31, insert—

“(i) for clause (a), the following clause shall be substituted, namely:—

‘(a) “original fund” means—

(A) a fund established or incorporated or registered outside India, which collects funds from its members for investing it for their benefit and fulfils the following conditions, namely:—

(i) the fund is not a person resident in India;

(ii) the fund is a resident of a country or a specified territory with which an agreement referred to in sub-section (1) of section 90 or sub-section (1) of section 90A has been entered into; or is established or incorporated or registered in a country or a specified territory as may be notified by the Central Government in this behalf;

(iii) the fund and its activities are subject to applicable investor protection regulations in the country or specified territory where it is established or incorporated or is a resident; and

(iv) fulfils such other conditions as may be prescribed;

(B) an investment vehicle, in which Abu Dhabi Investment Authority is the direct or indirect sole shareholder or unit holder or beneficiary or interest holder and such investment vehicle is wholly owned and controlled, directly or indirectly, by the Abu Dhabi Investment Authority or the Government of Abu Dhabi; or

(C) a fund notified by the Central Government in the Official Gazette in this behalf subject to such conditions as may be specified;’.”. (14)

Page 40, line 32, for “(i)”, substitute “(ia)”. (15)

Page 41, after line 14, insert—

“(c) after clause (xix), the following clause shall be inserted, namely:—

‘(xx) any transfer of a capital asset, being an interest in a joint venture, held by a public sector company, in exchange of shares of a company incorporated outside India by the Government of a foreign State, in accordance with the laws of that foreign State.

Explanation.—For the purposes of this clause, “joint venture” shall mean a business entity, as may be notified by the Central Government in the Official Gazette.’.”. (16)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है :

“कि खंड 21, यथा संशोधित, विधेयक का अंग बने”

प्रस्ताव स्वीकृत हुआ।

खंड 21, यथा संशोधित, विधेयक में जोड़ दिया गया।

... (व्यवधान)

(1215/RAJ/SM)

खंड 22

माननीय सभापति (श्री राजेन्द्र अग्रवाल): माननीय मंत्री जी, संशोधन संख्या 17 और 18 प्रस्तुत कीजिए।

Amendments made:

Page 41, line 16, omit “proviso”. (17)

Page 41, after line 21, insert—

“*Explanation 1.*—For the removal of doubt, it is hereby clarified that the cost of acquisition of a unit of a business trust shall be reduced and shall be deemed to have always been reduced by any sum received by a unit holder

from the business trust with respect to such unit, which is not in the nature of income as referred to in clause (23FC) or clause (23FCA) of section 10 and which is not chargeable to tax under clause (xii) of sub-section (2) of section 56 and under sub-section (2) of section 115UA.

Explanation 2.—For the purposes of *Explanation 1*, it is clarified that where transaction of transfer of a unit is not considered as transfer under section 47 and cost of acquisition of such unit is determined under section 49, sum received with respect to such unit before such transaction as well as after such transaction shall be reduced from the cost of acquisition under the said *Explanation*.”.

(18)

(Shrimati Nirmala Sitharaman)

माननीय सभापति: प्रश्न यह है :

“कि खंड 22, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 22, यथा संशोधित, विधेयक में जोड़ दिया गया।

... (व्यवधान)

खंड 23

माननीय सभापति: माननीय मंत्री जी, संशोधन संख्या 19 प्रस्तुत कीजिए।

Amendment made:

Page 41, for lines 22 to 25, substitute—

‘23. In section 49 of the Income-tax Act,—

1. after sub-section (2AH), the following sub-section shall be inserted, namely:—

“(2AI) Where the capital asset, being shares as referred to in clause (xx) of section 47, became the property of the assessee, the cost of acquisition of such asset shall be deemed to be the cost of acquisition to it of the interest in the joint venture referred to in the said clause.”;

- (b) after sub-section (9), the following sub-section shall be inserted with effect from the 1st day of April, 2024, namely:—

“(10) Where the capital asset, being—”. (19)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है :

“कि खंड 23, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 23, यथा संशोधित, विधेयक में जोड़ दिया गया।

... (व्यवधान)

खंड 24

माननीय सभापति: माननीय मंत्री जी, संशोधन संख्या 20 से 23 प्रस्तुत कीजिए।

Amendments made:

Page 42, line 3, for “Market Linked Debenture”, substitute “a unit of a Specified Mutual Fund acquired on or after the 1st day of April, 2023 or a Market Linked Debenture”. (20)

Page 42, line 5, after “debenture”, insert “or unit”. (21)

Page 42, line 6, after “debenture”, insert “or unit”. (22)

Page 42, for lines 15 to 22, substitute—

‘*Explanation.*— For the purposes of this section—

(i) “Market Linked Debenture” means a security by whatever name called, which has an underlying principal component in the form of a debt security and where the returns are linked to market returns on other underlying securities or indices and include any security classified or regulated as a market linked debenture by the Securities and Exchange Board of India;

(ii) “Specified Mutual Fund” means a Mutual Fund by whatever name called, where not more than thirty five per cent. of its total proceeds is invested in the equity shares of domestic companies:

Provided that the percentage of equity shareholding held in respect of the Specified Mutual Fund shall be computed with reference to the annual average of the daily closing figures:'. (23)

(Shrimati Nirmala Sitharaman)

माननीय सभापति: प्रश्न यह है :

“कि खंड 24, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 24, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 25 से 31 विधेयक में जोड़ दिए गए।

... (व्यवधान)

खंड 32

माननीय सभापति: माननीय मंत्री जी, संशोधन संख्या 24 प्रस्तुत कीजिए।

Amendment made:

Page 44, for lines 9 to 26, *substitute*—

‘32. In section 56 of the Income-tax Act, in sub-section (2),—

(a) in clause (viib),—

(i) with effect from the 1st day of April, 2024, the words “being a resident” shall be omitted;

(ii) in the *Explanation*, in clause (aa), after the words and figures “Securities and Exchange Board of India Act, 1992 or regulated under the”, the words, brackets and figures “International Financial Services Centre Authority (Fund Management) Regulations, 2022 made under the” shall be inserted;

15 of
1992.

(b) after clause (xi), with effect from the 1st day of April, 2024, the following clauses shall be inserted, namely:—

‘(xii) any specified sum received by a unit holder from a business trust during the previous year, with respect to a unit held by him at any time during the previous year.

Explanation.—For the purposes of this clause, “specified sum” shall be computed in accordance with the following formula, namely:—

Specified sum=A-B-C (which shall be deemed to be zero if sum of B and C is greater than A), where—

A=aggregate of sum distributed by the business trust with respect to such unit, during the previous year or during any earlier previous year or years, to such unit holder, who holds such unit on the date of distribution of sum or to any other unitholder who held such unit at any time prior to the date of such distribution, which is,-

(a) not in the nature of income referred to in clause (23FC) or clause (23FCA) of section 10; and

(b) not chargeable to tax under sub-section (2) of section 115UA;

B=amount at which such unit was issued by the business trust; and

C=amount charged to tax under this clause in any earlier previous year;'.’.

(24)

(Shrimati Nirmala Sitharaman)

माननीय सभापति: प्रश्न यह है :

“कि खंड 32, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 32 विधेयक में जोड़ दिया गया।

खंड 33 से 41 विधेयक में जोड़ दिए गए।

... (व्यवधान)

माननीय सभापति: माननीय मंत्री जी, कृपया प्रस्ताव प्रस्तुत करें।

Motion Re: Suspension of Rule 80 (i)

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No.25* to the Finance Bill, 2021 and that this amendment may be allowed to be moved.”

HON. CHAIRPERSON: The question is :

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No.25* to the Finance Bill, 2021 and that this amendment may be allowed to be moved.”

The motion was adopted.

... (व्यवधान)

New Clause 41A

Amendment made:

Page 48, after line 27, insert—

Amend- '41A. In section 80LA of the Income-tax Act, in sub-
ment of section (1), after clause (b), the following proviso shall
section be inserted, namely:—

80LA. “Provided that for the assessment year commencing
on or after the 1st day of April, 2023, the deduction
under this clause shall be one hundred percent. of
such income.”. (25)

(Shrimati Nirmala Sitharaman)

* Vide Amendments list No.1 circulated on 22.3.2023

माननीय सभापति : प्रश्न यह है :

“कि नया खंड 41क को विधेयक में जोड़ दिया जाए”

प्रस्ताव स्वीकृत हुआ।

नया खंड 41क विधेयक में जोड़ दिया गया।

खंड 42 विधेयक में जोड़ दिया गया।

... (व्यवधान)

खंड 43

माननीय सभापति: माननीय मंत्री जी, संशोधन संख्या 26 प्रस्तुत कीजिए।

Amendment made:

Page 49, for lines 1 to 8, *substitute*—

“Provided that where the total income of the assessee is chargeable to tax under sub-section (1A) of section 115BAC, and the total income—

(a) does not exceed seven hundred thousand rupees, the assessee shall be entitled to a deduction, from the amount of income-tax (as computed before allowing for the deductions under this Chapter) on his total income with which he is chargeable for any assessment year, of an amount equal to one hundred per cent. of such income-tax or an amount of twenty-five thousand rupees, whichever is less;

(b) exceeds seven hundred thousand rupees and the income-tax payable on such total income exceeds the amount by which the total income is in excess of seven hundred thousand rupees, the assessee shall be entitled to a deduction from the amount of income-tax (as computed before allowing the deductions under this Chapter) on his total income, of an amount equal to the amount by which the income-tax payable on such total income is in excess of the amount by which the total income exceeds seven hundred thousand rupees.”. (26)

(Shrimati Nirmala Sitharaman)

माननीय सभापति: प्रश्न यह है :

“कि खंड 43, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 43, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 44 से 49 विधेयक में जोड़ दिए गए।

... (व्यवधान)

(1220/KN/RP)

माननीय सभापति (श्री राजेन्द्र अग्रवाल): माननीय मंत्री जी, कृपया प्रस्ताव प्रस्तुत करें।

Motion Re: Suspension of Rule 80(i)

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 27* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

HON. CHAIRPERSON: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 27* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

The motion was adopted.

* Vide Amendments list No. 1 circulated on 22.3.2023.

New Clause 49A

Amendment made:

Page 49, after line 34, insert—

Amend- '49A. In section 115A of the Income-tax
ment of Act, in sub-section (1), with effect from the
section 1st day of April, 2024,—

115A. (i) in clause (a), in sub-clause (A),
the following proviso shall be inserted,
namely:—

“Provided that the amount of
income-tax calculated on the
amount of income by way of
dividend received from a unit in
an International Financial
Services Centre, as referred to
in sub-section (1A) of section
80LA, shall be ten per cent. ;”;

(ii) in clause (b), in sub- clauses (A)
and (B), for the word “ten”, the word
“twenty” shall be substituted.’ (27)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है:

“कि नया खंड 49क, विधेयक में जोड़ दिया जाए”

प्रस्ताव स्वीकृत हुआ।

नया खंड 49क विधेयक में जोड़ दिया गया।

खंड 50 से 57 विधेयक में जोड़ दिए गए।

... (व्यवधान)

खंड 58

माननीय सभापति : माननीय मंत्री जी, संशोधन संख्या 28 प्रस्तुत कीजिए
... (व्यवधान)

Amendment made:

Page 59, line 15, for "sub-sections (1),(2) and (3)", substitute "sub-section (1)".
(28)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है :

"कि खंड 58, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 58, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 59 विधेयक में जोड़ दिया गया।

... (व्यवधान)

माननीय सभापति : माननीय मंत्री जी, कृपया प्रस्ताव प्रस्तुत करें।

Motion Re: Suspension of Rule 80(i)

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 29* to the Finance Bill, 2023 and that this amendment may be allowed to be moved."

HON. CHAIRPERSON: The question is:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 29* to the Finance Bill, 2023 and that this amendment may be allowed to be moved."

The motion was adopted.

* Vide Amendments list No. 1 circulated on 22.3.2023.

New Clause 59A

Amendment made:

Page 59, after line 24, insert—

Amendment '59A. In section 115 VP of the Income-tax Act,—
of section 1. in sub-section (2), after the proviso, the
115VP. following proviso shall be inserted,
namely:—

“Provided further that a Unit of an
International Financial Services
Centre which has availed of
deduction under section 80LA may
make an application within three
months from the date on which such
deduction ceases.”;

2. after sub-section (5), the following
28 of 2005. *Explanation* shall be inserted, namely:—

—
*‘Explanation.—*For the purposes of
this section “International Financial
Services Centre” shall have the same
meaning as assigned to it in clause
(q) of section 2 of the Special
Economic Zones Act, 2005.’. (29)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है:

“कि नया खंड 59क, विधेयक में जोड़ दिया जाए।”

प्रस्ताव स्वीकृत हुआ।

नया खंड 59क विधेयक में जोड़ दिया गया।

खंड 60 से 80 विधेयक में जोड़ दिए गए।

खंड 81

माननीय सभापति : माननीय मंत्री जी, संशोधन संख्या 30 प्रस्तुत कीजिए
... (व्यवधान)

Amendment made:

Page 69, for lines 28 and 29, substitute—

“81. In section 193 of the Income-tax Act, in the proviso, for clause (ix), the following clause shall be substituted, namely:—

‘(ix) any interest payable to a "business trust", as defined in clause (13A) of section 2, in respect of any securities, by a special purpose vehicle referred to in the *Explanation* to clause (23FC) of section 10.’.”. (30)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है :

“कि खंड 81, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 81, यथा संशोधित, विधेयक में जोड़ दिया गया।

... (व्यवधान)

खंड 82

माननीय सभापति : माननीय मंत्री जी, संशोधन संख्या 31 और 32 प्रस्तुत कीजिए
... (व्यवधान)

Amendments made:

Page 70, in lines 1 and 2, omit “with effect from the 1st day of July, 2023”. (31)

Page 70, line 5, for “July”, substitute “April”. (32)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है :

“कि खंड 82, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 82, यथा संशोधित, विधेयक में जोड़ दिया गया।

... (व्यवधान)

खंड 83

माननीय सभापति : माननीय मंत्री जी, संशोधन संख्या 33 प्रस्तुत कीजिए।

... (व्यवधान)

Amendment made:

Page 70, line 10, *omit* “with effect from the 1st day of July, 2023”. (33)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है :

“कि खंड 83, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 83, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 84 विधेयक में जोड़ दिया गया।

... (व्यवधान)

(1225/NKL/VB)

माननीय सभापति (श्री राजेन्द्र अग्रवाल) : माननीय मंत्री जी, कृपया प्रस्ताव प्रस्तुत करें।

Motion Re: Suspension of Rule 80 (i)

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its

application to the Government amendment No. 34* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

HON. CHAIRPERSON: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 34* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

The motion was adopted.

माननीय सभापति : माननीय मंत्री जी, संशोधन संख्या 34 प्रस्तुत कीजिए।

New Clause 84A

Amendment made:

Page 71, after line 13, insert—

Amendment of '84A. In section 194LC of the Income-tax Act, with section 194LC. effect from the 1st day of July, 2023,—

(i) in sub-section (1), after the proviso, the following proviso shall be inserted, namely:—

“ Provided further that in case of income by way of interest referred to in clause (ic) of sub-section (2), the income-tax shall be deducted at the rate of nine per cent. ” ;

(ii) in sub-section (2),—

(I) in clause (ib), for the word “and”, the word “or” shall be substituted;

(II) after clause (ib), the following clause shall be inserted, namely:—

* Vide Amendments list No. 1 circulated on 22.3.2023.

“(ic) in respect of money borrowed by it from a source outside India by way of issuance of any long-term bond or rupee denominated bond on or after the 1st day of July, 2023, which is listed only on a recognised stock exchange located in an International Financial Services Centre; and”.’. (34)

(Shrimati Nirmala Sitharaman)

माननीय सभापति: प्रश्न यह है:

“कि नया खंड 84 क विधेयक में जोड़ दिया जाए”

प्रस्ताव स्वीकृत हुआ।

नया खंड 84क विधेयक में जोड़ दिया गया।

खंड 85 से 88 विधेयक में जोड़ दिए गए।

Clause 89

माननीय सभापति : माननीय मंत्री जी, संशोधन संख्या 35 प्रस्तुत कीजिए।

Amendment made:

Page 72, for lines 4 and 5, substitute—

‘89. In section 206AB of the Income-tax Act,—

- (i) in sub-section (1), after the figures and letter “194B,”, the figures and letters “194BA,” shall be inserted;
- (ii) in sub-section (3), for the proviso, the following proviso shall be substituted,’. (35)

(Shrimati Nirmala Sitharaman)

माननीय सभापति: प्रश्न यह है:

“कि खंड 89, यथा संशोधित, विधेयक का अंग बने।

प्रस्ताव स्वीकृत हुआ।

खंड 89, यथा संशोधित, विधेयक में जोड़ दिया गया।

Clause 90

माननीय सभापति : माननीय मंत्री जी, संशोधन संख्या 36 और 37 प्रस्तुत कीजिए।

Amendments made:

Page 72, after line 15, insert—

‘(i) in clause (a), the words “out of India” at both the places where they occur shall be omitted.’ (36)

Page 72, in line 16, for “(i)”, substitute “(ia)”. (37)

(Shrimati Nirmala Sitharaman)

माननीय सभापति: प्रश्न यह है:

“कि खंड 90, यथा संशोधित, विधेयक का अंग बने।

प्रस्ताव स्वीकृत हुआ।

खंड 90, यथा संशोधित, विधेयक में जोड़ दिया गया।

माननीय सभापति : माननीय मंत्री जी, कृपया प्रस्ताव प्रस्तुत करें।

Motion Re: Suspension of Rule 80 (i)

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 38* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

HON. CHAIRPERSON: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 38* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

The motion was adopted.

*Vide Amendments list No. 1 circulated on 22.3.2023.

New Clause 90A

माननीय सभापति : माननीय मंत्री जी, संशोधन संख्या 38 प्रस्तुत कीजिए।

Amendment made:

Page 72, after line 25, insert—

Amendment '90A. In section 206CC of the Income-tax Act, in of section sub-section (1), the following proviso shall be 206CC. inserted with effect from the 1st day of July, 2023, namely:—

“Provided that the rate of tax collection at source under this section shall not exceed twenty per cent.”. (38)

(Shrimati Nirmala Sitharaman)

माननीय सभापति: प्रश्न यह है:

“कि नया खंड 90 क विधेयक में जोड़ दिया जाए। ”

प्रस्ताव स्वीकृत हुआ।

नया खंड 90 क विधेयक में जोड़ दिया गया।

Clause 91

माननीय सभापति : माननीय मंत्री जी, संशोधन संख्या 39 प्रस्तुत कीजिए।

Amendment made:

Page 72, for lines 26 and 27, substitute—

'91. In section 206CCA of the Income-tax Act,—

- (i) in sub-section (1), the following proviso shall be inserted with effect from the 1st day of July, 2023, namely:—

“Provided that the rate of tax collection at source under this section shall not exceed twenty per cent.”;

- (ii) in sub-section (3), for the proviso, the following proviso shall be substituted,’. (39)

(Shrimati Nirmala Sitharaman)

माननीय सभापति: प्रश्न यह है:

“कि खंड 91, यथा संशोधित, विधेयक का अंग बने।

प्रस्ताव स्वीकृत हुआ।

खंड 91, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 92 से 123 विधेयक में जोड़ दिए गए।

(1230/SPR/CS)

माननीय सभापति (श्री राजेन्द्र अग्रवाल): माननीय मंत्री जी, कृपया प्रस्ताव प्रस्तुत कीजिए।

Motion Re: Suspension of Rule 80 (i)

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 40* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

HON. CHAIRPERSON : The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 40* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clauses 123A and 123B

Amendment made:

Page 85, after line 7, insert—

* Vide amendments list No. 1 circulated on 22.03.2023

<p>‘123A. In the Customs Act, in section 65, in sub-section (1), for the words “subject to”, the words, figures and letter “subject to the provisions of section 65A and” shall be substituted.</p>	Amendment of section 65.
<p>123B. After section 65 of the Customs Act, the following section shall be inserted, namely: —</p>	Insertion of new section 65A.
<p>“65A. (1) Notwithstanding anything to the contrary contained in this Act or the Customs Tariff Act, 1975, the following provision shall, with effect from such date as may be notified by the Central Government, apply to goods in relation to which any manufacturing process or other operations in terms of section 65 may be carried out, namely:—</p>	Goods brought for operations in warehouse to have ordinarily paid certain taxes.
<p>(A) the dutiable goods, which are deposited in the warehouse shall be goods on which the integrated tax under sub-section (7) and the goods and services tax compensation cess under sub-section (9), of section 3 of the Customs Tariff Act, 1975 have been paid, and only for the purpose of the duty payable, other than the said tax and cess paid, such dutiable goods shall be warehoused goods;</p>	51 of 1975.
<p>(B) the dutiable goods shall be permitted to be removed for the purpose of deposit in the warehouse, where —</p>	
<p>(i) in respect of the goods, an entry thereof has been made by presenting electronically on the customs automated system, a bill of entry for home consumption under section 46 and the</p>	

goods have been assessed to duty under section 17 or section 18, as the case may be, in accordance with clause (a) of sub-section (1) of section 15;

(ii) the integrated tax under sub-section (7), and the goods and services tax compensation cess under sub-section (9), of section 3 of the Customs Tariff Act, 1975 have been paid in accordance with section 47;

51 of 1975.

(iii) on removal of the goods from another warehouse in terms of section 67, a bill of entry for home consumption under clause (a) of section 68 has been presented and the integrated tax under sub-section (7), and the goods and services tax compensation cess under sub-section (9), of section 3 of the Customs Tariff Act, 1975 have been paid before the goods are so removed from that other warehouse;

51 of 1975.

(iv) the provisions of section 59, subject to the following modifications therein, have been complied with, namely:—

(a) for the words “bill of entry for warehousing”, the words “bill of entry for home consumption” shall be substituted; and

(b) for the words “amount of the duty assessed”, the words “amount of duty assessed, but not paid” shall be substituted;

(C) the duty payable in respect of warehoused goods referred to in clause (A), to the extent not paid, is paid before the goods are removed from the warehouse in such manner as may be prescribed.

(2) The provisions of sub-section (1) shall not apply for the purpose of manufacturing process or other operations in terms of section 65 to dutiable goods which have been deposited in the warehouse or permitted to be removed for deposit in the warehouse prior to the date notified under that sub-section.

(3) The Central Government may, if it considers necessary or expedient, and having regard to such criteria, including but not limited to, the nature or class or categories of goods, or class of importers or exporters, or industry sector, exempt, by notification, such goods in relation to which any manufacturing process or other operations in terms of section 65 may be carried out, as may be specified in the notification, from the application of this section.”.

(40)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है:

“कि नए खंड 123क और 123ख, विधेयक में जोड़ दिए जाएं।”

प्रस्ताव स्वीकृत हुआ।

नए खंड 123क और 123ख विधेयक में जोड़ दिए गए।

खंड 124 विधेयक में जोड़ दिया गया।

... (व्यवधान)

माननीय सभापति : माननीय मंत्री जी, कृपया प्रस्ताव प्रस्तुत कीजिए।

Motion Re: Suspension of Rule 80 (i)

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 41* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

HON. CHAIRPERSON: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 41* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clauses 124A and 124B

Amendment made:

Page 85, after line 28, insert—

‘124A. In the Customs Act, in section 157, in sub-section (2), after clause (c), the following clause shall be inserted, namely:—

Amendment
of section
157.

“(ca) the manner and conditions for payment of duty and removal of goods under clause (C) of sub-section (1) of section 65A;”.

124B. In the Customs Act, in section 159, after the figures “43,”, the figures and letter “65A,” shall be inserted.’
(41)

Amendment
of section
159.

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है:

“कि नए खंड 124क और 124ख, विधेयक में जोड़ दिए जाएं।”

प्रस्ताव स्वीकृत हुआ।

नए खंड 124क और 124ख विधेयक में जोड़ दिए गए।

खंड 125 विधेयक में जोड़ दिया गया।

... (व्यवधान)

* Vide Amendments list No.1 circulated on 22.03.2023.

खंड 126

माननीय सभापति : माननीय मंत्री जी, संशोधन संख्या 42 प्रस्तुत कीजिए।

Amendment made:

Page 86, *after* line 28, *insert*—

“(d) with effect from the 1st April, 2023, be also amended in the manner specified in the Seventh Schedule.”. (42)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है:

“कि खंड 126, यथा संशोधित, विधेयक में जोड़ दिया जाए।”

प्रस्ताव स्वीकृत हुआ।

खंड 126, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 127 से 130 विधेयक में जोड़ दिए गए।

... (व्यवधान)

खंड 131

माननीय सभापति : माननीय मंत्री जी, संशोधन संख्या 43 प्रस्तुत कीजिए।

Amendment made:

Page 88, *for* lines 1 to 20, *substitute*—

“131. In section 23 of the Central Goods and Services Tax Act, for sub-section (2), the following sub-section shall be substituted and shall be deemed to have been substituted with effect from the 1st day of July, 2017, namely: —

Amendment
of section 23.

(2) Notwithstanding anything to the contrary contained in sub-section (1) of section 22 or section 24, the Government may, on the recommendations of the Council, by notification, subject to such conditions and restrictions as may be specified therein, specify the category of persons who may be exempted from obtaining registration under this Act.”. (43)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है:

“कि खंड 131, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 131, यथा संशोधित, विधेयक में जोड़ दिया गया।

... (व्यवधान)

माननीय सभापति : माननीय मंत्री जी, कृपया प्रस्ताव प्रस्तुत कीजिए।

Motion Re: Suspension of Rule 80 (i)

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 44* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

HON. CHAIRPERSON: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 44* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

The motion was adopted.

* * Vide Amendments list No.1 circulated on 22.03.2023.

New Clause 131A

Amendment made:

Page 88, after line 20, insert—

‘131A. In section 30 of the Central Goods and Services Tax Act, in sub-section (1), —

(a) for the words “the prescribed manner within thirty days from the date of service of the cancellation order:”, the words “such manner, within such time and subject to such conditions and restrictions, as may be prescribed.” shall be substituted;

(b) the proviso shall be omitted.’. (44)

Amendment
of section 30.

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है:

“कि नया खंड 131क, विधेयक में जोड़ दिया जाए।”

प्रस्ताव स्वीकृत हुआ।

नया खंड 131क विधेयक में जोड़ दिया गया।

खंड 132 से 137 विधेयक में जोड़ दिए गए।

... (व्यवधान)

(1235/MMN/IND)

माननीय सभापति (श्री राजेन्द्र अग्रवाल): माननीय मंत्री जी, कृपया प्रस्ताव प्रस्तुत कीजिए।

Motion Re: Suspension of Rule 80 (i)

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 45* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

* Vide Amendments list No. 1 circulated on 22.3.2023.

HON. CHAIRPERSON : The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 45* to the Finance Bill, 2023 and that this amendment may be allowed to be moved. ”

The motion was adopted.

New Clauses 137A, 137B, 137C, 137D, 137E, 137F and 137G

Amendment made:

Page 90, after line 8, insert—

<p>‘137A. In section 62 of the Central Goods and Services Tax Act, in sub-section (2), —</p>	<p>Amendment of section 62.</p>
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(a) for the words “thirty days”, the words “sixty days” shall be substituted;

(b) the following proviso shall be inserted, namely: —

“Provided that where the registered person fails to furnish a valid return within sixty days of the service of the assessment order under sub-section (1), he may furnish the same within a further period of sixty days on payment of an additional late fee of one hundred rupees for each day of delay beyond sixty days of the service of the said assessment order and in case he furnishes valid return within such extended period, the said assessment order shall be deemed to have been withdrawn, but the liability to pay interest under sub-section (1) of section 50 or to pay late fee under section 47 shall continue.”

137B. For section 109 of the Central Goods and Services Tax Act, the following section shall be substituted, namely: —

Substitution
of section
109

“**109.** (1) The Government shall, on the recommendations of the Council, by notification, establish with effect from such date as may be specified therein, an Appellate Tribunal known as the Goods and Services Tax Appellate Tribunal for hearing appeals against the orders passed by the Appellate Authority or the Revisional Authority.

Constitution
of Appellate
Tribunal
and
Benches
thereof.

(2) The jurisdiction, powers and authority conferred on the Appellate Tribunal shall be exercised by the Principal Bench and the State Benches constituted under sub-section (3) and sub-section (4).

(3) The Government shall, by notification, constitute a Principal Bench of the Appellate Tribunal at New Delhi which shall consist of the President, a Judicial Member, a Technical Member (Centre) and a Technical Member (State).

(4) On the request of the State, the Government may, by notification, constitute such number of State Benches at such places and with such jurisdiction as may be recommended by the Council, which shall consist of two Judicial Members, a Technical Member (Centre) and a Technical Member (State).

(5) The Principal Bench and the State Bench shall hear appeals against the orders passed by the Appellate Authority or the Revisional Authority:

Provided that the cases in which any one of the issues involved relates to the place of supply, shall be heard only by the Principal Bench.

(6) The President shall, from time to time, by a general or special order, distribute the business of the Appellate Tribunal among the Benches and may transfer cases from one Bench to another.

(7) The senior-most Judicial Member within the State Benches, as may be notified, shall act as the Vice-President for such State Benches and shall exercise such powers of the President as may be prescribed, but for all other purposes be considered as a Member.

(8) Appeals, where the tax or input tax credit involved or the amount of fine, fee or penalty determined in any order appealed against, does not exceed fifty lakh rupees and which does not involve any question of law may, with the approval of the President, and subject to such conditions as may be prescribed on the recommendations of the Council, be heard by a single Member, and in all other cases, shall be heard together by one Judicial Member and one Technical Member.

(9) If, after hearing the case, the Members differ in their opinion on any point or points, such Member shall state the point or points on which they differ, and the President shall refer such case for hearing,—

(a) where the appeal was originally heard by Members of a State Bench, to another Member of a State Bench within the State or, where no such other State Bench is available within the State, to a Member of a State Bench in another State;

(b) where the appeal was originally heard by Members of the Principal Bench, to another Member from the Principal Bench or, where no such other Member is available, to a Member of any State Bench,

and such point or points shall be decided according to the majority opinion including the opinion of the Members who first heard the case.

(10) The Government may, in consultation with the President, for the administrative efficiency, transfer Members from one Bench to another Bench:

Provided that a Technical Member (State) of a State Bench may be transferred to a State Bench only of the same State in which he was originally appointed, in consultation with the State Government.

(11) No act or proceedings of the Appellate Tribunal shall be questioned or shall be invalid merely on the ground of the existence of any vacancy or defect in the constitution of the Appellate Tribunal.”

137C. For section 110 of the Central Goods and Services Tax Act, the following section shall be substituted, namely: —

“**110.** (1) A person shall not be qualified for appointment as—

- (a) the President, unless he has been a Judge of the Supreme Court or is or has been the Chief Justice of a High Court;
- (b) a Judicial Member, unless he —
 - (i) has been a Judge of the High Court; or
 - (ii) has, for a combined period of ten years, been a District Judge or an Additional District Judge;
- (c) a Technical Member (Centre), unless he is or has been a member of the Indian Revenue (Customs and Indirect Taxes) Service, Group A, or of the All India Service with at least three years of

Substitution of new section for section 110.

President and Members of Appellate Tribunal, their qualification, appointment, conditions of service, etc.

experience in the administration of an existing law or goods and services tax in the Central Government, and has completed at least twenty-five years of service in Group A;

(d) a Technical Member (State), unless he is or has been an officer of the State Government or an officer of the All India Service, not below the rank of Additional Commissioner of Value Added Tax or the State goods and services tax or such rank, not lower than that of the First Appellate Authority, as may be notified by the concerned State Government, on the recommendations of the Council and has completed twenty-five years of service in Group A, or equivalent, with at least three years of experience in the administration of an existing law or the goods and services tax or in the field of finance and taxation in the State Government:

Provided that the State Government may, on the recommendations of the Council, by notification, relax the requirement of completion of twenty-five years of service in Group A, or equivalent, in respect of officers of such State where no person has completed twenty-five years of service in Group A, or equivalent, but has completed twenty-five years of service in the Government, subject to such conditions, and till such period, as may be specified in the notification.

(2) The President, Judicial Member, Technical Member (Centre) and Technical Member (State) shall be appointed or re-appointed by the Government on the recommendations of a Search-cum-Selection Committee constituted under sub-section (4):

Provided that in the event of the occurrence of any vacancy in the office of the President by reason of his

death, resignation or otherwise, the Judicial Member or, in his absence, the senior-most Technical Member of the Principal Bench shall act as the President until the date on which a new President, appointed in accordance with the provisions of this Act to fill such vacancy, enters upon his office:

Provided further that where the President is unable to discharge his functions owing to absence, illness or any other cause, the Judicial Member or, in his absence, the senior-most Technical Member of the Principal Bench, shall discharge the functions of the President until the date on which the President resumes his duties.

(3) While making selection for Technical Member (State) of a State Bench, first preference shall be given to officers who have worked in the State Government of the State to which the jurisdiction of the Bench extends.

(4) (a) The Search-cum-Selection Committee for Technical Member (State) of a State Bench shall consist of the following members, namely: —

- (i) the Chief Justice of the High Court in whose jurisdiction the State Bench is located, to be the Chairperson of the Committee;
- (ii) the senior-most Judicial Member in the State, and where no Judicial Member is available, a retired Judge of the High Court in whose jurisdiction the State Bench is located, as may be nominated by the Chief Justice of such High Court;
- (iii) Chief Secretary of the State in which the State Bench is located;
- (iv) one Additional Chief Secretary or Principal Secretary or Secretary of the State in which the State Bench is located, as may be the nominated by such State Government,

not in-charge of the Department responsible for administration of State tax; and

(v) Additional Chief Secretary or Principal Secretary or Secretary of the Department responsible for administration of State tax, of the State in which the State Bench is located — Member Secretary; and

(b) the Search-cum-Selection Committee for all other cases shall consist of the following members, namely:—

(i) the Chief Justice of India or a Judge of Supreme Court nominated by him, to be the Chairperson of the Committee;

(ii) Secretary of the Central Government nominated by the Cabinet Secretary — Member;

(iii) Chief Secretary of a State to be nominated by the Council— Member;

(iv) one Member, who—

(A) in case of appointment of a President of a Tribunal, shall be the outgoing President of the Tribunal; or

(B) in case of appointment of a Member of a Tribunal, shall be the sitting President of the Tribunal; or

(C) in case of the President of the Tribunal seeking re-appointment or where the outgoing President is unavailable or the removal of the President is being considered, shall be a retired Judge of the Supreme Court or a retired Chief Justice of a High Court nominated by the Chief Justice of India; and

(v) Secretary of the Department of Revenue in the Ministry of Finance of the Central Government — Member Secretary.

(5) The Chairperson shall have the casting vote and the Member Secretary shall not have a vote.

(6) Notwithstanding anything contained in any judgment, order, or decree of any court or any law for the time being in force, the Committee shall recommend a panel of two names for appointment or re-appointment to the post of the President or a Member, as the case may be.

(7) No appointment or re-appointment of the Members of the Appellate Tribunal shall be invalid merely by reason of any vacancy or defect in the constitution of the Search-cum-Selection Committee.

(8) Notwithstanding anything contained in any judgment, order, or decree of any court or any law for the time being in force, the salary of the President and the Members of the Appellate Tribunal shall be such as may be prescribed and their allowances and other terms and conditions of service shall be the same as applicable to Central Government officers carrying the same pay:

Provided that neither the salary and allowances nor other terms and conditions of service of the President or Members of the Appellate Tribunal shall be varied to their disadvantage after their appointment:

Provided further that, if the President or Member takes a house on rent, he may be reimbursed a house rent higher than the house rent allowance as are admissible to a Central Government officer holding the post carrying the same pay, subject to such limitations and conditions as may be prescribed.

(9) Notwithstanding anything contained in any judgment, order, or decree of any court or any law for the time being in force, the President of the Appellate Tribunal shall hold office for a term of four years from the date on which he enters upon his office, or until he attains the age of sixty-

seven years, whichever is earlier and shall be eligible for re-appointment for a period not exceeding two years.

(10) Notwithstanding anything contained in any judgment, order, or decree of any court or any law for the time being in force, the Judicial Member, Technical Member (Centre) or Technical Member (State) of the Appellate Tribunal shall hold office for a term of four years from the date on which he enters upon his office, or until he attains the age of sixty-five years, whichever is earlier and shall be eligible for re-appointment for a period not exceeding two years.

(11) The President or any Member may, by notice in writing under his hand addressed to the Government, resign from his office:

Provided that the President or Member shall continue to hold office until the expiry of three months from the date of receipt of such notice by the Government or until a person duly appointed as his successor enters upon his office or until the expiry of his term of office, whichever is the earliest.

(12) The Government may, on the recommendations of the Search-cum-Selection Committee, remove from the office President or a Member, who—

- (a) has been adjudged an insolvent; or
- (b) has been convicted of an offence which involves moral turpitude; or
- (c) has become physically or mentally incapable of acting as such President or Member; or
- (d) has acquired such financial or other interest as is likely to affect prejudicially his functions as such President or Member; or
- (e) has so abused his position as to render his continuance in office prejudicial to the public interest:

Provided that the President or the Member shall not be removed on any of the grounds specified in clauses (d) and (e), unless he has been informed of the charges against him and has been given an opportunity of being heard.

(13) The Government, on the recommendations of the Search-cum-Selection Committee, may suspend from office, the President or a Judicial or Technical Member in respect of whom proceedings for removal have been initiated under sub-section (12).

(14) Subject to the provisions of article 220 of the Constitution, the President or other Members, on ceasing to hold their office, shall not be eligible to appear, act or plead before the Principal Bench or the State Bench in which he was the President or, as the case may be, a Member.”

137D. For section 114 of the Central Goods and Services Tax Act, the following section shall be substituted, namely: —

Substitution
of new
section for
section 114.

“**114.** The President shall exercise such financial and administrative powers over the Appellate Tribunal as may be prescribed.”

Financial and
Administrative
powers of
President

137E. In section 117 of the Central Goods and Services Tax Act,
—

Amendment
of section 117

- (a) in sub-section (1), for the words “State Bench or Area Benches”, the words “State Benches” shall be substituted;
- (b) in sub-section (5), in clauses (a) and (b), for the words “State Bench or Area Benches”, the words “State Benches” shall be substituted.

137F. In section 118 of the Central Goods and Services Tax Act, in sub-section (1), in clause (a), for the words “National Bench or

Amendment
of section 118

Regional Bench”, the words “Principal Bench” shall be substituted.

137G. In section 119 of the Central Goods and Services Tax Act,— Amendment of section 119

- (a) for the words “National or Regional Benches”, the words “Principal Bench” shall be substituted;
- (b) for the words “State Bench or Area Benches”, the words “State Benches” shall be substituted.’. (45)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है :

“कि नए खंड 137 क, 137 ख, 137 ग, 137 घ, 137 ङ, 137 च और 137 छ, विधेयक में जोड़ दिए जाएं”

प्रस्ताव स्वीकृत हुआ।

नए खंड 137 क, 137 ख, 137 ग, 137 घ, 137 ङ, 137 च और 137 छ, विधेयक में जोड़ दिये गये।
खंड 138 से 144 विधेयक में जोड़ दिये गये।

... (व्यवधान)

माननीय सभापति : माननीय मंत्री जी, कृपया प्रस्ताव प्रस्तुत कीजिए।

Motion Re: Suspension of Rule 80 (i)

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 46* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

* Vide Amendments list No. 1 circulated on 22.3.2023.

HON. CHAIRPERSON: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 46* to the Finance Bill, 2023 and that this amendment may be allowed to be moved. ”

The motion was adopted.

New Clauses 144A and 144B

Amendment made:

Page 93, *after* line 10, *insert*—

‘144A. In section 13 of the Integrated Goods and Services Tax Act, sub-section (9) shall be omitted.	Amendment of section 13.
--	--------------------------

Goods and Services Tax (Compensation to States) Act

144B. In the Schedule to the Goods and Services Tax (Compensation to States) Act, 2017,—	15 of 2017. Amendment of Schedule.
--	------------------------------------

(a) in serial number 1, for the entry in column (4) occurring against tariff item 2106 90 20, the entry “fifty-one per cent. Of retail sale price per unit” shall be substituted;	of Schedule.
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(b) in serial number 2, for the entry in column (4) occurring against Chapter 24, the entry “Four thousand one hundred and seventy rupees per thousand sticks or two hundred and ninety per cent. *Ad valorem* or a combination thereof, but not exceeding four thousand one hundred and seventy rupees per thousand sticks plus two hundred and ninety per cent. *Ad valorem* or hundred per cent. Of retail sale price per unit” shall be substituted;

(c) the following *Explanation* shall be inserted at the end, namely:—

Explanation.— For the purposes of this Schedule, —

1. “retail sale price” means the maximum price at which the concerned goods in packaged form may be sold to the ultimate consumer and includes all taxes, local or otherwise, freight, transport charges, commission payable to dealers, and all charges towards advertisement, delivery, packing, forwarding and the like and the price is the sole consideration for such sale: 1 of 2010.

Provided that where the provisions of the Legal Metrology Act, 2009 or the rules made thereunder or any other law for the time being in force require to declare on the package, the retail sale price excluding any taxes, local or otherwise, the retail sale price shall be construed accordingly;

2. where on the package of any concerned goods more than one retail sale price is declared, the maximum of such retail sale prices shall be deemed to be the retail sale price;
3. where the retail sale price, declared on the package of any concerned goods at the time of its clearance from the place of manufacture, is altered to increase the retail sale price, such altered retail sale price shall be deemed to be the retail sale price;
- (iv) where different retail sale prices are declared on different packages for the sale of any concerned goods in packaged form in different areas, each such retail sale price shall be the retail sale price for the purposes of determination of the rate of cess for the said goods intended to be sold in the area to which the retail sale price relates.’. (46)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है :

“कि नये खंड 144 क और 144 ख, विधेयक में जोड़ दिए जाएं”

प्रस्ताव स्वीकृत हुआ।

नये खंड 144 क और 144 ख, विधेयक में जोड़ दिये गये।

खंड 145 से 153 विधेयक में जोड़ दिये गये।

... (व्यवधान)

Clause 154

माननीय सभापति : माननीय मंत्री जी, संशोधन संख्या 47 प्रस्तुत कीजिए।

Amendment made:

Page 96, lines 32, for “30th day of September, 2023”, substitute “31st day of March, 2025”. (47)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है :

“कि खंड 154, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 154, यथा संशोधित विधेयक में जोड़ दिया गया।

... (व्यवधान)

माननीय सभापति : माननीय मंत्री जी, कृपया प्रस्ताव प्रस्तुत कीजिए।

Motion Re: Suspension of Rule 80 (i)

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 48* to the Finance Bill, 2023 and that this amendment may be allowed to be moved.”

* Vide Amendments list No. 1 circulated on 22.3.2023.

HON. CHAIRPERSON: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 48* to the Finance Bill, 2023 and that this amendment may be allowed to be moved. ”

The motion was adopted.

New Clause 155

Amendment made:

Page 96, after line 32, the following shall be inserted, namely:—

“PART VIII

AMENDMENTS TO THE FINANCE (NO. 2) ACT, 2004

Amendment of Act ‘155. In the Finance (No. 2) Act, 2004, in section 98, in 23 of 2004. the Table, in serial number 4, in column (2)—

(i) against entry (a), in column (3), for the figures and words “0.017 per cent.”, the figures and words “0.021 per cent.” shall be substituted; and

(ii) against entry (c), in column (3), for the figures and words “0.01 per cent.”, the figures and words “0.0125 per cent.” shall be substituted.’. (48)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है :

“कि नया खंड 155, विधेयक में जोड़ दिया गया।”

प्रस्ताव स्वीकृत हुआ।

नया खंड 155 विधेयक में जोड़ दिया गया।

... (व्यवधान)

(1240/SAN/GG)

... (व्यवधान)

पहली अनुसूची

माननीय सभापति (श्री राजेन्द्र अग्रवाल): माननीय मंत्री जी, संशोधन संख्या 49 से 60 प्रस्तुत कीजिए।

Amendments made:

Page 106, line 17, for "10", substitute "20". (49)

Page 106, line 33, for "10", substitute "20". (50)

Page 107, line 3, for "10", substitute "20". (51)

Page 107, for lines 25 and 26, substitute,—

"(M) on the income by way of dividend, 10 per referred to in the proviso to sub-clause (A) cent.; of clause (a) of sub-section (1) of section 115A

(N) on the income by way of dividend other 20 per than the income referred to in sub-item cent.;

(b)(i)(M)

(O) on the whole of the other income 30 per cent.;".

(52)

Page 107, line 35, for "10", substitute "20". (53)

Page 108, line 10, for "10", substitute "20". (54)

Page 108, line 25, for "10", substitute "20". (55)

Page 109, for lines 17 and 18, substitute,—

"(L) on the income by way of dividend, 10 per referred to in the proviso to sub-clause (A) cent.;

of clause (a) of sub-section (1) of section
115A
(M) on the income by way of dividend other than the income referred to in sub-item (b)(ii)(L) 20 per cent.;
(N) on the whole of the other income 30 per cent.;”.

(56)

Page 110, line 16, for “10” substitute “20”. (57)

Page 111, line 4, for “10”, substitute “20”. (58)

Page 111, line 21, for “10”, substitute “20”. (59)

Page 111, for lines 35 and 36, substitute,—

“(xii) on the income by way of dividend, referred to in the proviso to sub-clause (A) of clause (a) of sub-section (1) of section 115A 10 per cent.;

(xiii) on the income by way of dividend other than the income referred to in sub-item (b)(xii) 20 per cent.;

(xiv) on the whole of the other income 40 per cent.;”.

(60)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है :

“कि पहली अनुसूची, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

पहली अनुसूची, यथा संशोधित, विधेयक में जोड़ दी गई।

... (व्यवधान)

दूसरी अनुसूची

माननीय सभापति : श्री एन. के. प्रेमचन्द्रन, क्या आप संशोधन संख्या 78 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, I beg to move:

“Page 127, for line 7, substitute-

‘(1) in chapter 8, for the entry in column (4) occurring against tariff item 0801 31 00, the entry “Nil” shall be substituted;

(1a) in chapter 28, for the entry in column (4) occurring against tariff item 2823 00 10, the entry “25%” shall be substituted;

(1aa) in chapter 29,-’.” (78)

माननीय सभापति : अब मैं श्री एन. के. प्रेमचन्द्रन द्वारा दूसरी अनुसूची में प्रस्तुत संशोधन संख्या 78 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ

माननीय सभापति : प्रश्न यह है :

“कि दूसरी अनुसूची विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

दूसरी अनुसूची विधेयक में जोड़ दी गई।

तीसरी अनुसूची विधेयक में जोड़ दी गई।

... (व्यवधान)

चौथी अनुसूची

माननीय सभापति : माननीय मंत्री जी, संशोधन संख्या 61 से 63 प्रस्तुत कीजिए।

Amendments made:

Page 135, line 12, after “mixtures of”, insert “unroasted cereal flakes and roasted cereal flakes or swelled cereals”. (61)

Page 136, line 17, for “7.5%, substitute “10%”. (62)

Page 140, line 36, for “Furnishing”, substitute “Finishing”. (63)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है :

“कि चौथी अनुसूची, यथा संशोधित, विधेयक का अंग बने”

प्रस्ताव स्वीकृत हुआ।

चौथी अनुसूची, यथा संशोधित, विधेयक में जोड़ दी गई।

पांचवी और छठी अनुसूची विधेयक में जोड़ दी गई।

... (व्यवधान)

सातवीं अनुसूची (नई)

माननीय सभापति: माननीय मंत्री जी, संशोधन संख्या 64 प्रस्तुत कीजिए।

Amendment made:

Page 147, after line 15, insert—

“THE SEVENTH SCHEDULE

[See section 126 (d)]

In the First Schedule to the Customs Tariff Act, in Chapter 90, –

(i) for the entry in column (4) occurring against tariff item 902214 10, the entry “15%” shall be substituted;

(ii) for the entry in column (4) occurring against tariff item 902214 20, the entry “15%” shall be substituted;

(iii) for the entry in column (4) occurring against tariff item 902214 90, the entry “15%” shall be substituted.” (64)

(Shrimati Nirmala Sitharaman)

माननीय सभापति: प्रश्न यह है :

“कि सातवीं अनुसूची (नई), विधेयक में जोड़ दी जाए ”

प्रस्ताव स्वीकृत हुआ।

सातवीं अनुसूची (नई) विधेयक में जोड़ दी गई।

... (व्यवधान)

खंड 1

माननीय सभापति: माननीय मंत्री जी, संशोधन संख्या 1 प्रस्तुत कीजिए।

Amendment made:

Page 1, for lines 6 and 7, substitute—

“(2) Save as otherwise provided in this Act,-

1. Sections 2 to 122 shall come into force on 1st day of April, 2023;
2. Sections 123 to 144B shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.”. (1)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है :

“कि खंड 1, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 1, यथा संशोधित, विधेयक में जोड़ दिया गया।

अधिनियमन सूत्र और नाम विधेयक में जोड़ दिए गए।

... (व्यवधान)

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That the Bill, as amended, be passed.”

माननीय सभापति : प्रश्न यह है:

“कि विधेयक, यथा संशोधित, पारित किया जाए।”

प्रस्ताव स्वीकृत हुआ।

... (व्यवधान)

माननीय सभापति : माननीय सदस्यगण, जैसा कि आपको विदित है कि इस विधेयक में 20 नये खंड जोड़े गए हैं। इसलिए मैं निर्देश देता हूँ कि परवर्ती खंडों तथा उपखंडों का तदनुसार पुनः क्रमांकन कर लिया जाए और जहां-जहां अपेक्षित हो, विधेयक में परिणामी परिवर्तन कर लिए जाएं।

... (व्यवधान)

माननीय सभापति : सभा की कार्यवाही सोमवार, दिनांक 27 मार्च, 2023 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

1245 बजे

तत्पश्चात् लोक सभा सोमवार, 27 मार्च 2023 / 6 चैत्र, 1945 (शक)
के ग्यारह बजे तक के लिए स्थगित हुई।